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Title : Discussion on the motion for consideration of the Constitution (One Hundred and Ninth Amendment) Bill, 2009 (Amendment of article 334), as passed by Rajya Sabha, moved by Shri M. Veerappa Moily (Bill Passed).

MADAM SPEAKER: Now, the House shall take up item no. 17A.

Before I request the Minister to move the Bill for consideration, I want to inform the House that the voting will take place at 3 o'clock.

Shri Veerappa Moily.

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Madam Speaker, I have to inform the House that the President, having been informed of the subject matter of the proposed Constitution (One hundred and Ninth Amendment) Bill, 2009, as passed by the Rajya Sabha, recommends the consideration of the Bill in Lok Sabha, under clause 3 of article 117 of the Constitution.

MADAM SPEAKER: Do you want to say anything more at this juncture?

SHRI M. VEERAPPA MOILY: I beg to move\*:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

Madam Speaker, it is an important Constitution Amendment Bill; it is for extending the period of reservation from 1947 through 70 years. It is because the present reservation will cease to have an effect on the 25<sup>th</sup> January, 2010. The point is that the Scheduled Castes and Scheduled Tribes have made considerable progress in the last 60 years. There is no doubt about it. But the reasons which weighed the Constituent Assembly in making the provisions with regard to the aforesaid reservation of seats and also nomination of the Anglo-Indians have not ceased to exist. They still prevail. I would be in a position to set out some statistics in support of these facts.

\* Moved with the recommendation of the President

In view of this, I seek consideration of this House to pass this important Bill which will definitely re-assert our democracy as a social democracy of the world.

MADAM SPEAKER : Motion moved:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

**श्री अर्जुन मुण्डा (जमशेदपुर):** माननीय अध्यक्ष महोदया, भारत सरकार ने आर्टिकल 334 के संशोधन द्वारा शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के रिज़र्वेशन को आगामी दस वर्षों के लिए बढ़ाने के लिए जो संविधान संशोधन विधेयक प्रस्तुत किया है, मैं भारतीय जनता पार्टी की तरफ से उसका समर्थन करता हूँ और हम इसको दस साल बढ़ाने पर सहमत हैं।

**13.36 hrs.**

(Shri Arjun Charan Sethi *in the chair*)

सभापति महोदय, मैं इस सदन में इस बात का जिक्र करना चाहता हूँ कि जब संविधान सभा में इस बात की चर्चा की गई कि देश की आज़ादी के बाद देश के ऐसे भूभागों में रहने वाले जो दबे-कुचले लोग हैं, जो पूर्ण रूप से आज़ादी मिलने के बाद कतार में बहुत पीछे रह गए, जिन्हें कभी अवसर नहीं मिले, उन्हें आगामी दस वर्षों के लिए काफी बहस और चर्चा के बाद एक अवसर मिलेगा। एक बाध्यता और उत्तरदायित्व के साथ ज़िम्मेदारी को लेते हुए कि आगामी दस वर्षों में वैसे पिछड़े, दलित और आदिवासी वर्ग के लोग उस कतार पर पहुँच जाएँगे जहाँ से देश की आज़ादी का जो स्वर्णिम अवसर है, वह देश की समस्त जनता को प्राप्त होगा, ऐसा जो मूल भाव है संविधान में राइट टु इक्वैलिटी का, उस राइट टु इक्वैलिटी का समान रूप से उनको अवसर मिलेगा।

सभापति महोदय, आज इस संविधान संशोधन से आपके सामने परिणाम है कि वैसे दलित और आदिवासी वर्ग के लोग कहाँ खड़े हैं, किस अवस्था में हैं, और जब हम उनके बीच में जाकर उनके वास्तविक जीवन को देखते हैं, जब हम ह्यूमन डेवलपमेंट इंडेक्स को देखते हैं आज़ादी के इन साठ वर्षों में, तो आज़ादी के समय जिस उद्देश्य को लेकर आर्टिकल 334 में विशेष प्रावधान करते हुए, कि आगामी दस वर्षों में ऐसे वर्ग के सारे लोगों को कतार में खड़ा कर दिया जाएगा, उसका असली स्वरूप दिखाई देता है। ह्यूमन डेवलपमेंट इंडेक्स क्या कहता है? आज यदि हम स्वास्थ्य के क्षेत्र में देखें, स्वास्थ्य के क्षेत्र में आपको बड़ा आश्चर्यजनक चित्र दिखाई

देगा कि आज किस ढंग से वे आज़ादी के साठ वर्षों बाद जीवन व्यतीत कर रहे हैं।

मैं पहाड़िया जनजाति के बारे में आपको बताना चाहता हूँ। यह जनजाति पहाड़ों पर रहती है। आजादी के 60 वर्षों के बाद भी यदि पहाड़िया परिवार में कोई बीमार हो जाता है तो उसे 30-35 किलोमीटर इलाज करवाने के लिए जाना पड़ता है। इसका मतलब कोई बीमार व्यक्ति 30-35 किलोमीटर चल सके तो इलाज करवाए। इसलिए वहां बीमार व्यक्ति को पहाड़ पर मरने के लिए छोड़ दिया जाता है।

हम बड़ी आसानी से कह देते हैं कि रिजर्वेशन का प्रावधान किया गया है, लेकिन जो प्रिंट है, जो उद्देश्य है, जो लक्ष्य है, वह लक्ष्य कहां है? स्वास्थ्य के क्षेत्र में न केवल पहाड़िया जनजाति अपितु सुदूरवर्ती क्षेत्रों में रहने वाली जनजातियों की स्थिति भी वही है। वर्ष 1855 में संथाल परगना के सुदूरवर्ती क्षेत्र में सीधू कानू का आंदोलन अंग्रेजों के खिलाफ चल रहा था, आजादी का आंदोलन चल रहा था, उसको दबाने के लिए आदेश दिया गया था, डूप्स के अफसर-इन-कमांड ने आदेश दिया था कि जाते समय कूनैन अवश्य साथ लेकर के जाएं क्योंकि वहां मलेरिया से मुकाबला करना पड़ेगा। आपको केवल आदिवासियों से ही मुकाबला नहीं करना होगा अपितु मलेरिया से भी मुकाबला करना होगा। आप यदि इस पुस्तक को देखेंगे तो आपको दिखाई देगा कि उन दिनों की वास्तविकताओं से क्या हमें छुटकारा मिला है? क्या मलेरिया की बीमारी से सुदूरवर्ती क्षेत्रों में रहने वाले लोगों और आदिवासी जनजातियों को छुटकारा मिला है?

महोदय, सरकारी आंकड़ों में, सेंसैस, यूएनडीपी और डब्ल्यूएचओ की रिपोर्ट को देखकर आप हैरान होंगे कि हेल्थ सैक्टर में वास्तविकता क्या है? जनजातीय और अनुसूचित जाति क्षेत्रों में इन्फेन्ट मॉर्टलिटी रेट क्या है? इनके बच्चे पैदा होने के बाद एक साल भी दुनिया नहीं देख पाते हैं। इसी तरीके से आईएमआर में चिल्ड्रन मॉर्टलिटी क्या है? एक से पांच साल की आयु के एक हजार में से 120 बच्चे दुनिया नहीं देख पाते हैं। यह स्थिति इस समय स्वास्थ्य की है।

यही स्थिति एजुकेशन में है। आप कहते हैं कि हमने रिजर्वेशन दे दिया है। क्या 60 वर्ष तक घसीट कर चलाने के लिए दिया गया? यह इसलिए दिया गया कि वह 60 वर्ष की आजादी के बाद भी न तो जी सके और न मर सके। शिक्षा के क्षेत्र में आपका वास्तविक चित्र क्या है? सुदूरवर्ती क्षेत्रों में आज भी पढ़ाई की सुविधा नहीं है। इसीलिए भारत सरकार की जितनी भी नौकरियां हैं, उनमें बैकलॉग है। मैं राज्यों की बात नहीं कर रहा हूँ, न मेरे पास आंकड़े हैं। आज भी उनको बहाली का अवसर नहीं मिलता है। तकनीकी क्षेत्रों में भी यही हालत है। उनका बेस बनाने के लिए शिक्षा की आवश्यकता है। वह शिक्षा उन्हें प्राप्त नहीं हो रही है। आईआईटी और एनआईटी में उसको प्रवेश नहीं मिल पाता है और यह कहा जाता है कि उनकी तैयारी अच्छी नहीं होती है। यदि उन्हें बेसिक शिक्षा ही प्राप्त नहीं होगी तो वह कैसे आईआईटी और एनआईटी के लिए तैयारी करेगा? शिक्षा के क्षेत्र में आंकड़े आपके सामने हैं कि लगातार उन्हें अवसर से वंचित किया जा रहा है। इसलिए मैं कहना चाहता हूँ कि रिजर्वेशन के लिए जो इच्छाशक्ति पिछले 60 वर्षों में सरकार की होनी चाहिए, वह उसने दिखाने का काम नहीं किया है। उसकी वजह से आज यह स्थिति शिक्षा और स्वास्थ्य में दिखाई देती है। मैं यह कहना चाहता हूँ कि संवैधानिक व्यवस्था के अनुसार आर्टिकल 334 में रिजर्वेशन है। इसके साथ ही फिफथ और सिकस्थ शेड्यूल के अनुसार आर्टिकल 244 के माध्यम से देश के अंदर अनुसूचित क्षेत्र निर्धारित है।

सभापति महोदय, मैं आपके माध्यम से सरकार से बड़ी विनम्रता के साथ कहना चाहता हूँ कि सरकार में यदि इच्छाशक्ति है तो जो (टी.एस. योजना) ट्राइबल सबप्लान एरिया है, उसे मेंटेन्स करने का काम करे ताकि यह सुनिश्चित किया जा सके कि जिस वर्ग के लिए हम आरक्षण और सुविधा पहुंचाने की बात कर रहे हैं, उसे संवैधानिक संरक्षण पूर्ण रूप से प्राप्त है। संविधान में इस तरह की व्यवस्था करके, यदि आप उसे मेंटेन्स नहीं करते हैं तो यह कहा जाएगा कि आपने बिना दांत का जबड़ा दे दिया। आप एक तरफ कहते हैं कि हमने उन्हें अधिकार दे दिया और दूसरी तरफ यह भी कर दिया कि उन्हें अधिकार न मिले, इसके भी सारे उपाय आपने कर डाले। जिसका परिणाम यह हो रहा है कि जो लाभ उस वर्ग को मिलना चाहिए, वह उससे वंचित है। आप ट्राइबल सबप्लान के आधार पर उसके विकास के बारे में कहते हैं। मैं कहना चाहता हूँ कि जो वोट मनी नहीं है, राष्ट्रपति महोदय के माध्यम से, आर्टिकल 275(1) में जो शेड्यूल एरिया को राशि दी जाती है, उसका आर्टिकल 244 में आउटकम क्या है?

सभापति महोदय, आज भारत सरकार के 72 विभाग हैं और इन सब विभागों का भारत सरकार के माध्यम से काम चलता है, लेकिन सिर्फ 19 विभाग ही बजट प्रोविजन करते हैं, बाकी विभागों के बारे में यदि आर्टिकल में यह व्यवस्था है तो फिर वे सारे विभाग संवैधानिक प्रावधान का अन्याय क्यों करते हैं? शेड्यूल एरिया से प्रत्येक वर्ष राज्यपाल के माध्यम से आपके पास रिपोर्ट आनी है, लेकिन यहां यह रिपोर्ट आती नहीं है। इस रिपोर्ट के माध्यम से सच्चाई का पता चलता कि राज्य सरकार को भारत सरकार जो राशि दे रही है, उसका लाभ अनुसूचित जाति एवं जनजाति वर्ग के लोग किस तरीके से ले रहे हैं। इसकी सुविधा अनुसूचित जाति एवं जनजाति वर्ग तक पहुंचे, यह सरकार की मंशा नहीं है। स्पष्ट रूप से यह दिखाई देता है कि इच्छाशक्ति के अभाव में अनुसूचित जाति एवं जनजाति वर्ग के लोग एक सूखे पेड़ की छांव में बैठे दिखाई देते हैं। यदि कोई हरे पेड़ के सामने बैठा हुआ है तो उसके बदन में कपड़ा नहीं है, वह सिर्फ पेड़ के नीचे बैठ कर आक्सीजन बना रहा है। देश के तमाम हिस्से में पोल्यूशन पैदा करने के लिए जिम्मेदार लोग पोल्यूशन फैला रहे हैं और वह आदिवासी जंगल में बैठ कर आक्सीजन बना रहे हैं। उनके लिए शिक्षा एवं स्वास्थ्य की सुविधा नहीं है, यह वास्तविक स्थिति है।

सभापति महोदय, मैं आपके माध्यम से कुछ बातें और कहना चाहता हूँ, इन चीजों के बारे में ध्यान देना जरूरी है। खासकर जो शेड्यूल एरिया हैं, आप जो कह रहे हैं कि अनसूचित क्षेत्र के लिए विशेष प्रावधान है, लेकिन जो इंडीकेटर हैं, वे क्या कह रहे हैं।

थोराट कमीशन, यूएनडीपी की रिपोर्ट में टेबल पर रखना चाहता हूँ। उस रिपोर्ट को सही तरीके से देश की जनता देखे कि उसका वास्तविक परिणाम क्या आ रहा है। मैं आपको शेड्यूल्ड एरियाज़ के बारे में बताना चाहता हूँ। हमारे यहां झारखंड प्रांत में 144 ब्लॉक अनुसूचित क्षेत्र हैं और (ओएसपी) आउटसाइड प्लान एरिया में अनुसूचित जाति वर्ग के लोग रहते हैं। उन क्षेत्रों में यदि आप आंकड़ों को देखेंगे तो आपको पता चलेगा। मैं सन् 1991 और 2001 के आंकड़े बताना चाहता हूँ... (व्यवधान) सभापति महोदय, मैं इसे टेबल पर रखना चाहता हूँ, सिर्फ एक-दो प्रखंड का जिक्र करना चाहता है - जैसे दुमका शेड्यूल्ड एरिया है।

सभापति महोदय, संथाल परगना में 1855 में 30 हजार आदिवासियों ने अंग्रेजों का मुकाबला किया, आज उनकी क्या हालत है, उसे मैं आपके माध्यम से सदन में बताना चाहता हूँ। दुमका क्षेत्र रामगढ़ प्रखंड में है। वर्ष 1991 की जनगणना के अनुसार वहां की आबादी 51.13 प्रतिशत थी, जो वर्ष 2001 की जनगणना के अनुसार घटकर 49.8 रह गई। ये मेरे आंकड़े नहीं हैं, बल्कि गवर्नमेंट ऑफ इंडिया के आंकड़े हैं। इस प्रकार देखें, तो 114 प्रखंडों की आबादी वर्ष 1991 की जनगणना के मुकाबले वर्ष 2001 की जनगणना के अनुसार 2 प्रतिशत घट गई है। आप देखेंगे 114 ब्लॉक्स में से 100 ब्लॉक्स में आदिवासियों की आबादी घटी है। आपने आजादी के 60 वर्षों में आदिवासियों और जनजातियों का किस तरह से डैवलपमेंट किया है, यह इसका प्रतीक है। आप आगामी 10 वर्षों के लिए रिजर्वेशन बढ़ा रहे हैं, मैं इस बात का समर्थन करता हूँ, लेकिन इसके साथ-साथ आप अपनी इच्छा शक्ति भी बताइए और कमिटमेंट के साथ कहिए कि आजादी के लम्बे काल-खंड में जो आदिवासी और दलित एक पंक्ति पर खड़े नहीं हो सके, उन्हें अगले 10 सालों में उस पंक्ति पर खड़ा करने का काम हम करेंगे। इस इच्छा-शक्ति का आप परिचय दीजिए। आदिवासियों की आबादी घटती चली जा रही है। जिन लोगों ने देश की आजादी के लिए लड़ाई लड़ने का काम किया, बिरसा मुंडा ने बलिदान देने का काम किया, उन आदिवासियों की आज क्या स्थिति है, मैं उसी बारे में बताना चाहता हूँ। मेरा निवेदन है कि मुझे एक-दो मिनट का टाइम और दे दीजिए। मैं पहली बार इस सदन में आया हूँ। ... (व्यवधान)

MR. CHAIRMAN : Shri Arjun Munda, from your Party, two more Members are there to speak on this Bill.

**श्री अर्जुन मुण्डा:** सभापति महोदय, मैं आपके माध्यम से सदन के ध्यान में लाना चाहता हूँ कि नौवीं और दसवीं पंचवर्षीय योजना का जो वकिंग ग्रुप था, उसमें विमैन्स डैवलपमेंट का एक चैप्टर था, लेकिन आप देखिए इस 11वें फाइव ईयर प्लान में उस चैप्टर का कहीं जिक्र नहीं है। देश की राजधानी और दिल्ली जैसे महानगर में जो महिलाएं मायग्रेट होकर आती हैं, उनके साथ किस प्रकार का व्यवहार होता है, उसके बारे में चर्चा करने की प्लानिंग कमीशन ने कोई कोशिश नहीं की, जबकि आंकड़े बताते हैं कि यहां पर 13 लाख आदिवासी यहां रहते हैं। यह बात थोराट कमीशन और यू.एन.डी.पी. की रिपोर्ट में स्पष्ट कही गई है। आपने उसकी कहीं चर्चा नहीं की। उनके साथ अमानवीय हरकत होती है और शारीरिक शोषण होता है। ऐसे लोगों के बारे में जो महत्वपूर्ण उल्लेख नौवीं और दसवीं पंचवर्षीय योजना में था उसे 11वीं पंचवर्षीय योजना में हटा दिया गया है।

सभापति महोदय, अब मैं दो मिनट और बोलकर अपनी बात समाप्त कर दूंगा। जो फॉरैस्ट है, ... (व्यवधान)

MR. CHAIRMAN: I will call another hon. Member.

**श्री अर्जुन मुण्डा :** सभापति महोदय, मैं सरकार की इंटेंशन पर बोलना चाहता हूँ।

**सभापति महोदय:** जो आप बोल रहे हैं, वे अच्छे पाइंट हैं, लेकिन आपको टाइम का भी ध्यान रखना चाहिए। आपकी पार्टी से दो सदस्यों को बोलना है।

**श्री अर्जुन मुण्डा:** सभापति महोदय, इतने महत्वपूर्ण विषय पर चर्चा चल रही है। मेरा आग्रह है कि देश के आदिवासियों के विषय पर जब चर्चा हो रही है और समय कम है, तो समय और बढ़ाया जाना चाहिए।

MR. CHAIRMAN: The scope of the Bill is very limited. So, this is not the occasion to raise these matters. You can bring another Motion and on that we can discuss all these issues.

**श्री अर्जुन मुण्डा :** सभापति महोदय, आपका आदेश है। मैं आसन से संरक्षण चाहता हूँ।

**सभापति महोदय :** नहीं, नहीं। कृपया अब आप बैठ जाइए। मैं भी आपसे संरक्षण चाहता हूँ।

**श्री अर्जुन मुण्डा :** सभापति महोदय, चूंकि आपका आदेश है, इसलिए मैं अपना स्थान ग्रहण करने से पहले इन सारे विषयों से संबंधित अपने भाषण को सदन के पटल पर रखता हूँ और आपको धन्यवाद देना चाहता हूँ कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया।

**श्री पन्ना लाल पुनिया (बाराबंकी):** आदरणीय सभापति जी, मैं आपका आभारी हूँ कि आपने मुझे 109 वें संविधान संशोधन विधेयक पर हो रही महत्वपूर्ण चर्चा पर अपने विचार रखने का अवसर प्रदान किया है। यह संविधान संशोधन अगले 10 वर्ष तक, यानी 25 जनवरी, 2017 तक लोक सभा तथा प्रदेश की विधान सभाओं में आरक्षण की व्यवस्था बढ़ाने के लिए किया गया है। इस संविधान

संशोधन के बाद लोक सभा एवं प्रदेश विधान सभाओं में अगले 10 वर्ष तक आरक्षण और एंग्लो-इंडियन समुदाय के लिए भी नॉमिनेशन की व्यवस्था 10 वर्ष तक के लिए बढ़ाई जा रही है। इसके माध्यम से यह व्यवस्था कर दी गई है कि अगले दस वर्ष तक इन उपेक्षित वर्ग के लोगों की पीड़ा, उनकी कठिनाई, उनकी समस्याएं उनके जन-प्रतिनिधियों के माध्यम से उठाई जाती रहेंगी और उनकी विशिष्ट समस्याओं की तरफ सरकार का ध्यान आकर्षण भी इसके माध्यम से होता रहेगा।

इस संविधान संशोधन प्रस्ताव में ही स्टेटमेंट ऑफ रीजंस एण्ड ऑब्जेक्टिव्स दिये गये हैं, जिनमें स्पष्ट उल्लेख किया गया है कि दलित समाज और इस उपेक्षित समाज के लिए इस 60 साल के अर्से में काफी काम हुआ है और उनकी दशा सुधारने में हम काफी सफल हुए हैं, लेकिन संविधान सभा के समक्ष उस समय जो कारण थे, उस समय जो परिस्थितियां थीं, वे कुछ हद तक आज भी मौजूद हैं, इसलिए आवश्यकता है कि इस आरक्षण को अगले दस वर्ष के लिए और बढ़ा दिया जाये। दलित समाज यू.पी.ए. सरकार का अत्यन्त आभारी है कि उन्होंने अगले दस वर्ष के लिए इस आरक्षण को बढ़ाने का काम किया है। आज दलित समाज अत्यन्त आभारी है कि उनके मान-सम्मान और प्रतिभा की प्रतीक आदरणीया मीरा कुमार जी को प्रजातंत्र की सबसे बड़ी स्पीकर की कुर्सी पर विराजमान करने में भी उनका योगदान है। मैं इसके लिए भी अत्यन्त आभार व्यक्त करना चाहूंगा कि आज तक जितना भी दलित समाज को ऊपर उठाने का काम किया गया, वह सिर्फ कांग्रेस पार्टी के द्वारा किया गया। भारतीय संविधान सभा में ड्राफ्टिंग कमेटी के चेयरमैन के रूप में बाबा साहेब डॉ. भीमराव अम्बेडकर जी को बनाने का काम भी कांग्रेस पार्टी द्वारा किया गया। बाबा साहेब की प्रतिभा, उनकी योग्यता एवं क्षमता को पहचानते हुए, उनको मान-सम्मान देते हुए कांग्रेस पार्टी ने उन्हें ड्राफ्टिंग कमेटी का चेयरमैन बनाया।

मैं समझता हूँ कि दलित समाज कांग्रेस पार्टी का अत्यन्त आभारी है। जितना भी आज दलित समाज को ऊपर उठाने का काम किया गया है, वह सिर्फ कांग्रेस पार्टी के द्वारा किया गया है, चाहे वह सेवाओं में आरक्षण प्रदान करने का हो, चाहे आर्थिक स्थिति सुधारने का काम हो, चाहे स्पेशल कम्पोनेंट प्लान के माध्यम से उनकी आर्थिक स्थिति सुधारने का काम हो, नौकरियों में आरक्षण देने का काम हो, चाहे नौकरियों में जो बैकलॉग है, उस बैकलॉग को पूरा करने के लिए विशिष्ट भर्ती करने का काम हो। सभी कांग्रेस पार्टी ने किया है।

हमारे पूर्व साथी बता रहे थे कि दलित समाज का जितना उत्थान होना चाहिए था, वह नहीं हुआ। उनकी पीड़ा सही है, लेकिन वे एक उल्लेख मात्र क्षेत्रीय असंतुलन की तरफ कर रहे थे, कुछ विशेष क्षेत्र अभी भी हैं, जो ट्राइबल एरिया हैं, उसका विकास नहीं हुआ और इसमें जितने भी रहने वाले लोग हैं, उन सब का ही विकास नहीं हुआ, उस क्षेत्र का ही विकास नहीं हुआ। कांग्रेस पार्टी ने हमेशा जो उपेक्षित वर्ग है, उसको आगे बढ़ाने का काम किया।

शिक्षा का स्थान सबसे महत्वपूर्ण है। बाबा साहेब डॉ. भीमराव अम्बेडकर जी ने दलित समाज के उत्थान के लिए तीन मूल मंत्र दिये थे कि समाज को शिक्षित बनाओ, संगठित हो और अगर आवश्यकता पड़े तो संघर्ष करो। शिक्षा सबसे महत्वपूर्ण है और इस शिक्षा के लिए कांग्रेस पार्टी ने बहुत कुछ किया है, यू.पी.ए. सरकार ने बहुत कुछ किया है। सर्व-शिक्षा अभियान के माध्यम से जगह-जगह स्कूल खोले गये। अगर ये स्कूल हर गांव में खोले गये हैं तो उन स्कूलों का तात्पर्य यह है कि जो दलित समाज है, जो पिछड़ा वर्ग है, जो गरीब है, उसी को लाभ मिलता है। मुझे अच्छी तरह से पता है कि ग्रामीण क्षेत्रों में यदि कोई व्यक्ति थोड़ा बहुत भी सम्पन्न हो जाता है तो वह बच्चों को पढ़ाने के लिए शहर चला जाता है, वहीं रहने लग जाता है, वहीं मकान बना लेता है या किराये पर रहने लग जाता है, लेकिन बच्चों को अच्छी से अच्छी शिक्षा देता है। अगर इससे उपेक्षित रहता था तो सिर्फ दलित समाज रहता था। उस दलित समाज को आगे शिक्षा देने के लिए और शिक्षा देने के बाद उनको आगे बढ़ाने के लिए सिर्फ कांग्रेस पार्टी ने काम किया है।

#### **14.00 hrs**

सर्व शिक्षा अभियान के माध्यम से बहुत अधिक धनराशि देकर इसमें काम हुआ है। छात्रवृत्ति की योजना हो या अनुसूचित जाति के लोगों के लिए, जो शहर में आगे की क्लास में पढ़ने के लिए जाते हैं, उनके लिए रहने की व्यवस्था नहीं थी, तो उनके लिए अलग से छात्रावास खोलने की व्यापक व्यवस्था की गयी। वह पढ़ने-लिखने के बाद सेवा में जाना चाहता है, आईएएस, आईपीएस बनना चाहता है, बैंक में जाना चाहता है, एलआईसी में जाना चाहता है, उसके लिए प्रशिक्षण की कोई सुविधा नहीं थी। उसके लिए जगह-जगह कोचिंग सेंटर की व्यवस्था कांग्रेस पार्टी द्वारा की गयी है।

#### **14.01 hrs (Mr Deputy Speaker in the chair)**

मान्यवर, बीपीएल सूची के माध्यम से आज जितनी भी योजनाएँ हैं, उनमें बीपीएल सूची को एक आधार माना गया है, चाहे वह पेंशन योजना हो, चाहे जो भी सुविधाएँ हों, चाहे राजीव गांधी ग्रामीण विद्युतीकरण योजना में मुफ्त बिजली कनेक्शन हो या स्वास्थ्य सुविधाओं में मुफ्त इलाज हो, ये सब बीपीएल सूची पर आधारित हैं। मैं आपको बताना चाहूंगा कि बीपीएल सूची में अस्सी से नब्बे फीसदी सिर्फ अनुसूचित जाति के लोग हैं। हमने सीधे नहीं कहा कि दलितों के लिए विशेष योजनाएँ हैं। बीपीएल सूची के जो मानक हैं, उसके माध्यम से हमने दलित समाज को सारी सुविधाओं का लाभ दिया। उनका जीवन-स्तर सुधारने की बात कही गयी है, यह बात सही है। आज तक सरकार द्वारा जितना भी काम किया गया, वह कम है। आज उनका जीवन-स्तर बाकी लोगों के बराबर का नहीं है। आज गांव में असमानता है। वह अगर गांव में जाता है, तो उसे बराबरी से नहीं देखा जाता है। आज भी अनेक ऐसे गांव हैं, जहाँ अनुसूचित जाति की बारात मुख्य मार्ग से नहीं निकल सकती। आज भी ऐसे गांव हैं, जहाँ अगर कोई दूसरी उच्च जाति का व्यक्ति गुजर रहा है, तो अनुसूचित जाति का व्यक्ति अपनी चारपाई में बैठा हुआ नहीं रह सकता। इन समस्याओं का समाधान करने के लिए भी अनेक व्यवस्थार्य की गयी हैं।

प्रिवेंशन आफ एट्रोसिटीज ऑन एससी, एसटी बनाया गया और उसमें 22 ऐसे अपराध जोड़े गए, जिनके माध्यम से अगर कोई जाति का नाम लेकर गाली भी देता है, तो वह अपराध में सम्मिलित होता है। उन्हें सम्मान की दृष्टि देने के लिए अनेकानेक उपाय कांग्रेस पार्टी द्वारा उठाए गए हैं। मैं समझता हूँ कि इसके लिए हम यूपीए सरकार के और कांग्रेस पार्टी के अत्यंत आभारी हैं।

मान्यवर मैं यह भी बताना चाहूंगा कि दलित समाज के मान-सम्मान को आगे बढ़ाने के लिए हमेशा कांग्रेस पार्टी ने काम किया है। आज उत्तर प्रदेश में बहन मायावती जी चौथी बार मुख्यमंत्री बनी हैं। पहली बार जब उनको मुख्यमंत्री बनना था, मुलायम सिंह यादव जी की सरकार थी, तब बहुजन समाज पार्टी ने समर्थन वापस ले लिया था। उस समय समाजवादी पार्टी की तरफ से कहा गया कि हम विधान सभा में अपना बहुमत साबित करने के लिए तैयार हैं। उस समय कांग्रेस पार्टी को पता था, उस समय मोतीलाल वीरा साहब गवर्नर थे, उन्होंने यह एहसास किया कि दलित समाज की एक बेटी पहली बार यहां मुख्यमंत्री बनने जा रही है, तो उनको मौका दिया जाए। मुलायम सिंह यादव जी का अधिकार था कि वे अपना बहुमत साबित करें, वह कर सकते थे, लेकिन उनको मौका नहीं दिया गया। उनकी सरकार को बर्खास्त करके, मायावती जी को मुख्यमंत्री पद की शपथ दिलायी गयी। बहुजन समाज पार्टी की अध्यक्ष, एक दलित महिला, पहली बार मुख्यमंत्री बनीं। अगर मुलायम सिंह यादव जी को विधानसभा में बहुमत साबित करने का मौका दे दिया जाता, तो मायावती जी मुख्यमंत्री नहीं बनती और यदि वे पहली बार मुख्यमंत्री न बनतीं, तब दूसरी, तीसरी और चौथी बार भी नहीं बनतीं। आज अगर उत्तर प्रदेश में बहुजन समाज पार्टी की मुख्यमंत्री हैं, तो वह कांग्रेस पार्टी की बदौलत हैं। ...(व्यवधान) कांग्रेस पार्टी ने हमेशा जितने भी दलित समाज के लोग हैं, ...(व्यवधान) चाहे जिस प्रदेश में भी हों, चाहे उत्तर प्रदेश में हों या चाहे किसी अन्य प्रदेशों में हों, सब जगह दलित समाज को हमेशा-हमेशा आगे बढ़ाने का काम किया है और आगे भी करते रहेंगे। ...(व्यवधान) सबसे नीचे वर्ग के व्यक्ति को आगे बढ़ाने के लिए कांग्रेस पार्टी की विभिन्न योजनाएं हैं। ...(व्यवधान)

**उपाध्यक्ष महोदय :** कृपया बैठ जाइए।

**श्री पन्ना लाल पुनिया :** महोदय, मैं जल्दी ही अपनी बात समाप्त करूंगा। आज दलितों के उत्थान के लिए जितनी भी योजनाएं हैं, वह सबसे नीचे व्यक्ति को सीधे सुविधा पहुंचाने के लिए हैं।

महोदय, मैं इस संविधान संशोधन प्रस्ताव का समर्थन करता हूँ। आपने मुझे बोलने का मौका दिया, बहुत-बहुत धन्यवाद।  
...(व्यवधान)

**उपाध्यक्ष महोदय :** यह रिकार्ड में नहीं जाएगा।

*(Interruptions) â€*\*

**उपाध्यक्ष महोदय :** आप बैठ जाइए। जब आपको मौका मिलेगा, तब अपनी बात कहिएगा।

...(व्यवधान)

\* Not recorded

**श्री शरद यादव (मधेपुरा):** उपाध्यक्ष महोदय, मुझे इस विषय पर ज्यादा नहीं बोलना है। इस बिल के माध्यम से दस साल का जो समय बढ़ाया जा रहा है, मैं उसका समर्थन करते हुए आपके माध्यम से कहना चाहता हूँ कि इसका समय एक बार नहीं बढ़ रहा है, कई बार बढ़ चुका है। हमारे देश को आजाद हुए 62 वर्ष हो गए हैं। होम मिनिस्ट्री के पर्सनल डिपार्टमेंट द्वारा भारत सरकार में शैड्यूल्ड कास्ट्स, शैड्यूल्ड ट्राइब्स और ओबीसी के लोगों की संख्या के बारे में एक सर्वे करवाया गया। रेल और फौज के विभागों को छोड़कर, सरकारी सेवाओं का वह सर्वे 1.1.2005 को आया। मेरे पास सब विभागों की संख्या नहीं है, लेकिन ग्रुप 'ए' में जो 80 हजार के लगभग नौकरियां हैं, उनमें शैड्यूल्ड कास्ट्स 11.7 प्रतिशत, आदिवासी 4.5 प्रतिशत और ओबीसी 4.7 प्रतिशत हैं। ग्रुप ए,बी,सी,डी में जो समयावधि बढ़ाई जाती है, वह एक तरह से समाज की इन जातियों को ऊपर उठाने के लिए बढ़ाई जाती है। हम यह नहीं देखते कि उन्हें जो अवसर दिया जा रहा है, उसका लाभ उन्हें मिल रहा है या नहीं। ग्रुप 'ए' सर्विसेज़ में शैड्यूल्ड कास्ट्स के लोगों का बैकलॉग है। अभी श्री पुनिया बोल रहे थे, श्री अर्जुन मुंडा बोल रहे थे, मैं उसके विस्तार में नहीं जाना चाहता, लेकिन कहना चाहता हूँ कि जब श्री मुंडा बोल रहे थे, हिन्दुस्तान में हर तरह के सामाजिक लोगों का दबाव है, चाहे वे ऊंचे तबके के लोग हों, वे बोलने वाले लोग हैं, वे अपना हक ले लेते हैं। मजदूर हैं, पिछड़े वर्ग के लोगों की आवाज है, लेकिन हिन्दुस्तान में यदि सबसे ज्यादा लाचार, बेबस और धकेले गए लोग हैं तो वे आदिवासी हैं। यदि हिन्दुस्तान की सारी सम्पत्ति, दौलत कहीं मिलेगी तो वह पहाड़ी इलाकों में मिलेगी। बंगाल, झारखंड, छत्तीसगढ़, मध्य प्रदेश, राजस्थान, गुजरात में लोहा, अभ्रक, कोयला आदि अन्य सम्पत्तियां इन्हीं में हैं। देश के मल्टी नेशनल्स, कॉर्पोरेट्स आदि वहीं धक्का मार रहे हैं। मंत्री जी, हिन्दुस्तान के आदिवासी लोगों की हालत जितनी खराब है, उतनी खराब और किसी वर्ग के लोगों की नहीं है। उनके बाद दलित आते हैं, पिछड़े आते हैं। यदि हिन्दुस्तान में सबसे ज्यादा लाचार, बेबस, गुरबत में फंसे हुए, अपने घर से बाहर किए हुए लोग हैं, तो वे आदिवासी हैं। उनके इतिहास, संस्कृति, पर्यावरण आदि को खंड-खंड कर दिया गया है। मैंने मंत्री जी से कहा था कि यदि नरेगा की सबसे ज्यादा लूट कहीं हो रही है, तो वह आदिवासी इलाके में हैं। वे बेजुबान लोग हैं। हजारों वर्षों से न पेड़ बोलता है, न पहाड़ बोलता है, न जमीन बोलती है, न जानवर बोलता है, न जंगल बोलता है। जिस इलाके में कोई चीज नहीं बोलती, वहां का इंसान भी चुप हो जाता है, उसकी जुबान भी चुप हो जाती है।

हिन्दुस्तान में जो आदमी स्पेशल है, उसी की जुबान चलती है। उस आदमी की ही जुबान चलती है, जिसका दिमाग चलता है। जिसकी बुद्धि चलती है, उसी की जुबान चलती है। हिन्दुस्तान का किसान, मजदूर, आदिवासी हजारों वर्षों से चुप है। जंगल, जानवर, पहाड़ आदि सभी चुप हैं, बेजुबान हैं। वह चालाकी और धूर्तता से भरा हुआ नहीं है, वह साधारण है। आम दर्जे का इंसान सबसे ज्यादा पहाड़, जंगल और आदिवासी इलाके में रहता है। वह भूखा होता है तब भी नहीं बोल पाता। उसकी धरती लुट रही है, तब भी वह नहीं बोल पाता। हिन्दुस्तान में सबसे ज्यादा लूट इन्हीं लोगों की होती है। अब चाहे नरेगा हो या दूसरी कोई योजना हो, आपने उन आदिवासियों के लिए जितने तरह के कानून बनाये हैं, उनका जमीन पर कोई मतलब नहीं है। वे कानून जमीन पर नहीं जाते। जो कानून जमीन पर न जायें, उनका कोई मतलब नहीं है। महात्मा गांधी जी कहते थे कि किसी काम के लिए, कोई दिल्ली सरकार, गुजरात सरकार, अहमदाबाद या लखनऊ सरकार बोल रही है, जब तक उसका लाभ हिन्दुस्तान के अंतिम आदमी को न मिले, तब तक उसे मत मानिए। मैं मानता हूँ कि हिन्दुस्तान का सबसे अंतिम आदमी आदिवासी है। हिन्दुस्तान में आज उससे ज्यादा दिक्कत और तकलीफ में कोई दूसरा वर्ग नहीं है। वह भूखा, प्यासा है। उसकी जमीन छिन गयी है। कोयला, अभ्रक, लोहा वहीं है। हिन्दुस्तान की सबसे बेहतरीन जमीन से उन्हें धक्का मारकर पहाड़ में डाल दिया गया है। अब उसके सामने कई तरह की दिक्कतें और किल्लतें हैं। आप इस कांस्टीट्यूशन अमेंडमेंट बिल को पांचवीं बार ला रहे हैं। आप इस बिल को कितनी बार लायेंगे? मैंने कहा कि 11.3 परसेंट लोग अनुसूचित जाति के हैं।

अभी पुनिया जी बोल रहे थे। वे कह रहे थे कि हमने यह किया, वह किया। मैं पूछना चाहता हूँ कि आपने क्या किया है? इन 60 वर्षों में 11.3 फीसदी अनुसूचित जाति के लोग ही नौकरियों में हैं। उसमें भी 5-7 फीसदी का बैकलॉग है। अनुसूचित जनजाति में डेढ़-दो फीसदी का बैकलॉग है। ग्रुप 'ए' की सर्विसेज़ में बैकलॉग है। इस बिल को दस साल बढ़ाने की सार्थकता तब होगी जब हम जमीन पर देखें कि हिन्दुस्तान के आदमी की जिंदगी में कितना फर्क आ रहा है। उनकी जिंदगी में कोई फर्क नहीं है। उनकी लाचारी, गुरबत बढ़ रही है। अर्जुन सेनगुप्ता कहते हैं कि 78 परसेंट लोग 20 रुपये में जिंदा हैं। अब 20 रुपये में कौन लोग हैं? 20 रुपये तो एक एवरेज निकाली गई है। उसमें कोई 2 रुपये, पांच रुपये या सात रुपये में जी रहा है। प्लानिंग कमीशन भी कहता है कि गरीबी रेखा से नीचे 26 फीसदी लोग हैं। सेनगुप्ता कमीशन कहता है कि नहीं, यह 78 परसेंट लोग हैं। अगर भारत सरकार की दो जुबान हो जाये, भारत सरकार की तरफ से दो आंकड़े आने लगे, मैं उसके बारे में नहीं कहूंगा क्योंकि समय नहीं है। मैंने शैलेन्द्र जी से बोलकर समय लिया था। मैं यही कहना चाहता हूँ कि हिन्दुस्तान में यदि सबसे ज्यादा मारा हुआ, असंगठित और दिक्कत में कोई है, हमारे विकास की धुरी में यदि करोड़ों लोगों के दबने का मामला है, तो वह आदिवासी लोगों का है।

मंत्री जी, आप एक नया रास्ता निकालिये। आदिवासी लोगों के बीच में, उनके इतिहास को भी देखिये। बिरसा मुंडा का इतिहास है। मैं जबलपुर क्षेत्र से आता हूँ। सन् 1857 में हिन्दुस्तान की आजादी की जंग में, चाहे झांसी की रानी, क्वेर सिंह या मंगल पांडे हो, किसी

भी शहीद को तोप के सामने नहीं उड़ाया गया। जबलपुर में शंकर शाह जो दुर्गावती का अंतिम वंशज था, उस शंकर शाह और रघुनाथ शाह, इन दोनों को तोप से उड़ाया गया। लेकिन इतिहास भी उन्हीं लोगों का है, जिनके पास जुबान है। इतिहास भी उन्हीं का दर्ज होता है, जिनके पास लिखने की कलम है। आदिवासी न तो लिखने योग्य है और न ही बोलने योग्य है। इतिहास में इस तरह का दुराव है। आदिवासियों में बिरसा मुंडा, चूंकि यहां आंदोलन है, इसलिए उसके इतिहास की यहां थोड़ी बहुत जानकारी है। लेकिन शंकर शाह और रघुनाथ शाह, जिनको ऐलिंगन अस्पताल हाई कोर्ट के सामने तोप से उड़ा दिया गया। वे रानी दुर्गावती का अंतिम वंशज था। इतिहास से उसे अलग करके रखा गया है। इतिहास भी उनका है जिनके पास कलम है। इतिहास भी उनका है जो जगे हुए हैं। सिर्फ हिन्दुस्तान के आदिवासियों का कोई संगठन नहीं है। उनके पास कोई रास्ता नहीं है। मैं मंत्री जी से निवेदन करना चाहूंगा कि इस दस साल को बढ़ाने में आप सबसे पहला काम यह कीजिए कि हिन्दुस्तान का सबसे ज्यादा बर्बाद, तबाह और हर तरह से निकाला हुआ, जंगलों में फंसाया हुआ आदिवासी है, उस आदिवासी के हर तरह से विकास के काम पर चौकस रहिए। आपकी सरकार की सार्थकता तभी है, जब आप हिन्दुस्तान के इन लाचार लोगों, सीधे लोगों, बेजुबान लोगों, हर तरह से धकियाए हुए लोगों को मुख्यधारा में लाने का काम करेंगे। जब तक आप इनको मुख्यधारा में लाने का काम नहीं करेंगे भारत की तस्वीर बन नहीं सकती है। इसी साथ मैं आपसे फिर निवेदन करूंगा कि इसको दस वर्ष बढ़ाने की सार्थकता तब है, जब सभी सर्विसेज में बैकलॉग पूरा करें। आज आप गुप-ए की सर्विस में बैकलॉग पूरा नहीं कर सके हैं। पिछड़ी जाति के लोगों की बहुत बुरी हालत है, मैं उसके बारे में नहीं बोलूंगा क्योंकि यह विधेयक एससी-एसटी के लिए आरक्षण को दस वर्ष तक बढ़ाने के लिए लाया गया है। लेकिन किस तरह की हालत इस देश के 52 फीसदी पिछड़े लोगों की है, इसका अंदाजा आप इस बात से लगा सकते हैं कि गुप-ए सर्विस में उनकी संख्या मात्र 2.3 प्रतिशत है, जबकि 27 प्रतिशत का आरक्षण लागू है। मैं आपसे कहूंगा कि आप यह जो हर बार बढ़ा रहे हैं, एक तरफ जगे हुए लोग हैं, जो सब तरह का माल खाते हैं - सम्पत्ति का, बुद्धि का, विवेक का - सब तरह से बैठे हुए हैं, इससे उनको और चकाचक एवं मालामाल करना है। इससे देश बनने वाला नहीं है। सीधी बात है कि दस वर्ष आरक्षण जो बढ़ाने वाला है उसकी सार्थकता तब है जब आप खासकर गुप-ए में भी उनका बैकलॉग पूरा कर दें। समय नहीं है, मैं इसकी साथ कहना चाहता हूं कि इस दस वर्ष के बड़े हुए समय में आप गरीबों के बाजू में खड़े होने का काम करेंगे तो सदन से लेकर देश में, नया भारत बनेगा, नया देश बनेगा और गांधी जी का सपना जमीन पर आएगा, बाबा साहब की चिंता और बेचैनी जमीन पर आएगी। इन्हीं बातों के साथ आपको धन्यवाद देते हुए मैं अपनी बात समाप्त करता हूं।

**श्री शैलेन्द्र कुमार (कौशाम्बी):** उपाध्यक्ष महोदय, संविधान (109वां) संशोधन विधेयक, अनुच्छेद 334 के संशोधन पर आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका बहुत आभार व्यक्त करता हूं।

महोदय, पक्ष और प्रतिपक्ष के सम्मानित सदस्यों के सुझाव इस विषय पर आए हैं, उसमें मैं भी अपनी बात कहना चाहूंगा। यह बात सत्य है कि आजादी के बाद जब इस देश का संविधान वर्ष 1950 में बना, तब से अब तक इस आरक्षण को हमने दस-दस वर्ष बढ़ाने का काम इसी सम्मानित सदन में किया है। लेकिन बड़े अफसोस के साथ यह कहना पड़ रहा है, जैसा अभी सम्मानित सदस्य श्री शरद यादव जी कह रहे थे, दस-दस वर्ष बढ़ाने से काम नहीं चलेगा, बल्कि अगर सोचा जाए तो आज भी जो स्थिति है, आज भी 27 प्रतिशत आरक्षण है, लेकिन अगर मूल्यांकन किया जाए तो तमाम ऐसे विभाग हैं, जहां बैकलॉग है और अनुसूचित जाति एवं अनुसूचित जनजाति का कोटा पूरा नहीं हो पाया है। यह दुख का विषय है। आज हम इसे दस वर्ष के लिए फिर बढ़ाने जा रहे हैं, लेकिन हमें इसका मूल्यांकन करना पड़ेगा कि आजादी के 62 वर्ष के बाद भी हम कहां पर खड़े हैं, हमने क्या खोया है और क्या पाया है? हमें यह कोशिश करनी होगी कि समाज के जो दबे-कुचले, दलित, शोषित लोग हैं, उनके लिए आरक्षित पदों के बैकलॉग को पूरा किया जा सके। आज यहां संविधान की बात कही गयी है। यह बात सत्य है कि बाबा साहब भीमराव अम्बेडकर जी संविधान के निर्माता थे और आज की स्थिति में अगर बाबा साहब भीमराव अम्बेडकर या संविधान सभा के अन्य सदस्यों की आत्माएं अगर यहां होगी, इस स्थिति को देख रही होगी, तो वे रो रही होंगी, वे खुश नहीं होंगी। आज अगर हम मूल्यांकन करें तो जिस मकसद से इस आरक्षण को दस वर्ष बढ़ाने का काम करते हैं, आज की तिथि में हम उसको पूरा नहीं कर पाए हैं। आज उनकी आत्माएं रो रही होंगी। यह बड़े अफसोस की बात है। हमने अनुसूचित जाति और अनुसूचित जनजाति के लिए आरक्षण केवल इसीलिए बढ़ाया है कि उनका जीवनस्तर उठ सके, उनका स्तर सामाजिक, आर्थिक, शैक्षिक आधार पर उठ सके, वे भी समाज की मुख्यधारा से उठ सकें। यही कारण है कि शिक्षा ग्रहण करने के बाद जब उस नौजवान को, जो अनुसूचित जाति-अनुसूचित जनजाति का होता है, अगर रोजगार नहीं मिलता है, तो वह अपराध की ओर भागता है।

वह उग्रवाद की ओर भागता है, वह नक्सलवाद की ओर भागता है। यही कारण है कि हमारे देश में आज उग्रवाद और नक्सलवाद से सम्बन्धित अपराधों की संख्या बढ़ी है। इसलिए इस पर गम्भीरता से सोचना पड़ेगा।

जहां तक बैकलॉग की बात कही गई है, मैं इस सम्बन्ध में सदन का ध्यान आकर्षित करना चाहूंगा। अभी केन्द्र सरकार के मानव संसाधन विकास मंत्रालय की एक संविदा के आधार पर प्राचार्यों की नियुक्ति की गई, साक्षात्कार भी लिया गया। लेकिन जो अनुसूचित जाति के उम्मीदवार वहां गए, उन्हें कम नम्बर देकर फेल कर दिया गया और उनकी जगह जनरल केटेगरी के उम्मीदवारों का चयन कर लिया गया। वे लोग हमारे पास आए और उन्होंने हमें यह जानकारी दी। यह केवल मानव संसाधन विकास मंत्रालय की ही बात नहीं है, हिन्दुस्तान में चाहे राज्य सरकारें हों या केन्द्र सरकार के अन्य मंत्रालय हों, विभाग हों, वहां एस.सी. और एस.टी. का बैकलॉग पड़ा हुआ है और आज तक उन खाली पदों को नहीं भरा जा सका है। यह बड़े अफसोस की बात है और हम यहां दस बरस और बढ़ाने की बात करते हैं।

अभी हमारे साथियों ने अनसूचित जनजाति के लोगों की बात कही। अर्जुन मुंडा जी ने इस बारे में अपने विचार व्यक्त किए। उत्तर

प्रदेश की तत्कालीन सरकार ने विधान मंडल से दो बार प्रस्ताव पास करके केन्द्र सरकार को भेजे थे, जिनमें कहा गया था कि वहां की 14 जातियों को भी अनुसूचित जाति का दर्जा दिया जाए, क्योंकि वे लोग भी अपने को उपेक्षित समझते हैं और समाज की मुख्य धारा से अलग हैं। अगर उन्हें अनुसूचित जाति का दर्जा मिल जाए, तो हो सकता है कि वे लोग भी ऊपर उठें। आज भी वे लोग हाथ फैलाए और आस भरी नजरों से हमारी तरफ देख रहे हैं। मंत्री जी पता नहीं कहां चले गए, कम से कम उन लोगों के बारे में भी सोचें और देखें।

**वाणिज्य और उद्योग मंत्री (श्री आनन्द शर्मा):** हम नोट लिख रहे हैं।

**श्री शैलेन्द्र कुमार :** आप लिख रहे हैं, इसका मतलब पूरी सरकार सुन रही है। आपकी नेता आदरणीय सोनिया जी भी सुन रही हैं। मैं कहना चाहता हूँ कि उत्तर प्रदेश विधान मंडल से जो दो बार प्रस्ताव आपके पास भेजा गया है, उसे कम से कम स्वीकार करके लागू किया जाए। जिससे वे लोग भी समाज की मुख्य धारा से जुड़े और उनका भी जीवन स्तर ऊपर उठ सके।

उत्तर प्रदेश सरकार ने सफाई कर्मियों की नियुक्ति की है। अगर मेरे पास सत्ता होती तो मैं ये पद केवल अनुसूचित जाति के लोगों को ही देता, जबकि इसमें तमाम जनरल कैटेगरीज के, बैकवर्ड क्लास के लोगों को रखा गया है। इसका क्या मकसद है, लगता है जिस मकसद से हमने इन लोगों के लिए आरक्षण तय किया है, जिसे हम यहां बढ़ाने की बात भी कर रहे हैं, वह पूरा नहीं हो पा रहा है। आज गांवों में सफाई की कोई व्यवस्था नहीं है। वहां के लोगों की आर्थिक स्थिति सुधर नहीं पाई है, जबकि उन्हें पैसा देने की बात कही जाती है...(व्यवधान)

**उपाध्यक्ष महोदय:** सिर्फ शैलेन्द्र कुमार जी का ही भाषण रिकार्ड में जाएगा।

...(व्यवधान) \*

**श्री शैलेन्द्र कुमार :** उपाध्यक्ष महोदय, मैं एक बात और कहकर अपनी बात समाप्त करूंगा। आज सामाजिक अधिकारिता न्याय मंत्रालय की तरफ से निश्चित किया गया है और संवैधानिक अधिकार भी दिया गया है कि जो भी एस.सी. और एस.टी. के बच्चे अगर आईएएस या आईपीएस बनना चाहते हैं, उनके लिए कोचिंग की व्यवस्था की जाएगी, लेकिन वह व्यवस्था बंद पड़ी हुई है। अनुसूचित जाति और जनजाति के लोगों के लिए एक स्पेशल कम्पोनेंट की व्यवस्था की गई है, वह योजना भी बंद कर दी गई है। मैं मांग करना चाहूंगा कि कोचिंग व्यवस्था और स्पेशल कम्पोनेंट की योजना को पुनः शुरू किया जाए, ताकि उनके बच्चे भी आईएएस या आईपीएस बन सकें। आज स्लम बस्तियों में न पानी है और न ही बिजली है। वहां रहने वालों के पास कोई रोजगार नहीं है। उनकी हालत बहुत दयनीय है। हम यहां पर अनुसूचित जाति और जनजाति के लोगों के लिए संसद और विधान मंडलों में और दस बरस तक आरक्षण व्यवस्था बढ़ाने की बात कर रहे हैं। मैं सरकार से कहना चाहता हूँ कि मैंने जो मुद्दे उठाए हैं, सरकार उन पर भी गम्भीरता से विचार करे और नियुक्तियों में जो बैकलॉग है, उसे पूरा करे।

इसी के साथ मैं इस बिल का समर्थन करता हूँ और अपनी बात समाप्त करता हूँ।



**डॉ. बलीराम (लालगंज):** माननीय उपाध्यक्ष जी, आपने मुझे बोलने का मौका दिया, मैं आपका बहुत आभारी हूँ। आज एक महत्वपूर्ण अधिकार के ऊपर सदन में चर्चा हो रही है। हमारे संविधान निर्माताओं ने, जिनकी सामाजिक और आर्थिक स्थिति इस देश में ठीक नहीं थी, उनको समानता का दर्जा देने के लिए, सामाजिक और आर्थिक रूप से वे मजबूत हो सकें, संविधान में उन्हें कुछ विशेष प्रकार का अधिकार दिया, जिससे वे अपनी तरक्की कर सकेंगे, अपनी सामाजिक और आर्थिक स्थिति को मजबूत कर सकेंगे। संविधान लागू होने के बाद, बाबा साहेब ने 26 जनवरी 1950 को जब इस देश को संविधान सौंपा, उस समय उन्होंने बाबू राजेन्द्र प्रसाद जी से कहा था कि यह भारतीय संविधान, दुनिया के सभी संविधानों से बेहतर और विशाल संविधान है। अगर इसे लागू करने वालों की नीयत सही नहीं होगी, तो इस संविधान की धज्जियां उड़ जाएगी।

संविधान निर्माताओं ने कभी यह नहीं सोचा था कि यह जो 10 साल के लिए हम संविधान में, इन दबे-कुचले लोगों को अधिकार दे रहे हैं, इन्हें इसी तरह से जारी रखा जाएगा। उन लोगों की यह मंशा थी कि 10 साल में इनकी हालत सही हो जाएगी। लेकिन संविधान को सही ढंग से लागू नहीं किया गया, जिसके कारण यह बार-बार 10 साल के लिए बढ़ाने की बात आती है। इसलिए मैं आज इस सदन में कहना चाहूंगा कि बाबा साहेब डॉ. अम्बेडकर की जो मंशा थी, जो संविधान निर्माताओं की मंशा थी, उस मंशा के अनुरूप, इस दबे-कुचले समाज को, इस अनुसूचित जाति और अनुसूचित जनजाति को जो संवैधानिक अधिकार मिला हुआ है, वह सही ढंग से नहीं मिल पाया। उस समय बाबा साहेब डॉ. अम्बेडकर ने कहा था कि यह कारवां जो मैं यहां तक ले आया हूँ, बेहद मुसीबतों का मुकाबला करके ले आया हूँ, तमाम कष्टों को झेलते हुए ले आया हूँ। मेरे अनुयायी इस कारवां को निरंतर आगे बढ़ाते रहना, अगर आगे नहीं बढ़ा सकते तो उसे वहीं रोक देना, उसे पीछे न आने देना। ...*(व्यवधान)*

**उपाध्यक्ष महोदय :** आप बीच में मत बोलिये, बैठ जाइये।

**डॉ. बलीराम:** उन्होंने कहा कि संविधान में मैंने तुम्हें जो अधिकार दिया है यह पर्याप्त नहीं है, तुम्हें और अधिकार लेने की जरूरत है। यदि और अधिकार न ले सको तो कम से कम इतना जरूर करना कि उसे पीछे मत आने देना। आजादी के 62 साल बीत गये हैं, माननीय शरद यादव जी कह रहे थे कि 11 पाइंट ही इनका आरक्षण पूरा हुआ है। लेकिन अगर सही रूप से इनके आंकड़ों को दिया जाए, फिर से इसकी समीक्षा की जाए, तो 9 प्रतिशत से ज्यादा एससीएसटी का आरक्षण नहीं हुआ है। इसलिए मैं कहना चाहूंगा कि आज इस बात की जरूरत है कि अनुसूचित जाति और जनजाति को पूरा आरक्षण दिया जाए। मैं आपके माध्यम से सरकार से चाहूंगा कि इसे सही रूप से लागू करने का कष्ट करें, सिर्फ इस तरह से बढ़ाने की जरूरत नहीं है। मैं आपके माध्यम से सरकार से कहना चाहूंगा कि जिस तरह से एससीएसटी के लोगों को सरकारी नौकरियों में, शिक्षा में आरक्षण की व्यवस्था की गयी है, उसी तरह से राज्य सभा, विधान परिषद् और जुडिशियरी में भी आरक्षण होना चाहिए। इससे इस समाज को सुरक्षा और संरक्षा मिल सकेगी। मैं इसका समर्थन करते हुए अपनी बात समाप्त करता हूँ।

SHRI GOBINDA CHANDRA NASKAR (BANGAON): Respected Deputy-Speaker, Sir, I rise to support the Constitution (One Hundred and Ninth Amendment) Bill, 2009 brought herein the interests of the deprived classes, the deprived people and the people of the weaker sections. Under the Article 334 of the Constitution of India, provisions have been laid relating to the reservation of seats for the Scheduled Castes and the Scheduled Tribes and representation for the Anglo-Indian community by nomination in the House of the People and in the State Legislative Assemblies. I request the hon. Deputy-Speaker that the hon. Members of this House would be agreeing to support this Bill because this is for the Scheduled Castes and the Scheduled Tribes and other downtrodden people and the people belonging to the weaker sections.

Sir, more than sixty years have already lapsed after our Independence. The date 26<sup>th</sup> January is for the commencement of our Constitution. On 25<sup>th</sup> January next year this right of reservation will be expiring. I request the hon. Members of the House to support this Bill.

Our beloved leader and former Prime Minister Shrimati Indira Gandhi and late Shri Rajiv Gandhi have done a lot for the development of the Scheduled Castes and the Scheduled Tribes in respect of their educational and economic development and their upliftment and social empowerment of the people belonging to the Scheduled Castes and the Scheduled Tribes. But, Sir, there are some problems in our State of West Bengal. The people belonging to the Scheduled Castes and the Scheduled Tribes and the OBCs have been deprived of their right by the Left Front Government. ...*(Interruptions)* Near about 20,000

people belonging to the Scheduled Castes and the Scheduled Tribes and the OBCs have been... \* by the Leftist hoodlums. ...*(Interruptions)* There is no Government remaining there. ...*(Interruptions)* There is no one to look after these people there. ...*(Interruptions)*

DR. RAM CHANDRA DOME (BOLPUR): Sir, this is a serious allegation. This has nothing to do with the discussion before the House....*(Interruptions)*

SHRI GOBINDA CHANDRA NASKAR: Sir, I refute this. ...(*Interruptions*) In the State, they are suffering. They are not getting protection. The people belonging to the Scheduled Castes and the Scheduled Tribes are not getting their rights. ...(*Interruptions*) They are not getting what is being given by the Central Government as per the reservations due to them. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : The word is expunged. यह शब्द रिकार्ड में नहीं जाएगा।

SHRI GOBINDA CHANDRA NASKAR: Sir, they are not getting the scholarships and the grants being given by the Central Government. ...(*Interruptions*) They are not getting the stipend. All the grants meant for the Scheduled Castes and the Scheduled Tribes are being diverted to separate schemes and to the deposit fund and are not properly being utilized by the State Government. The State Government is an idle spectator. They are not issuing the certificates to the people belonging to the Scheduled Castes and the Scheduled Tribes in due and stipulated time of 45 days. The people of the Scheduled Castes and the Scheduled Tribes have been deprived by the Government of their rights and there is none to look after these people. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Please conclude.

SHRI GOBINDA CHANDRA NASKAR : Sir, please look into the population of the Scheduled Castes and the Scheduled Tribes. According to 2001 census, the population of Scheduled Castes was 16.66 crore, consisting 16.23 per cent of the

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\* Not recorded

total population of India. Punjab has the highest percentage of Scheduled Castes at 28.85 per cent followed by Himachal Pradesh at 24.7 per cent and West Bengal at 23.30 per cent. More than 80 per cent of the population of Scheduled Caste resides in ten States as detailed below.

Uttar Pradesh has a population of 3.52 crore of Scheduled Caste people; West Bengal has 1.85 crore; Bihar has 1.31 crore; Andhra Pradesh has a population of 1.23 crore; Tamil Nadu has 1.19 crore; Maharashtra has 0.99 crore; Rajasthan has 0.97 crore; Madhya Pradesh has 0.92 crore; Karnataka has 0.86 crore; and Punjab has 0.70 crore of Scheduled Caste people.

MR. DEPUTY- SPEAKER : Please conclude.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR):Sir, it is important. He may please be allowed for a few more minutes.

SHRI GOBINDA CHANDRA NASKAR: Sir, Article 46 is for the promotion of educational and economic interests of the Scheduled Castes and the Scheduled Tribes and other weaker sections. It is said - "The State shall promote, with special care, the economic development, educational upliftment and social empowerment of the Scheduled Castes, Scheduled Tribes and OBC people." But in the case of West Bengal, all are neglected. There is no one to see to their problems. The people of Scheduled Castes and Scheduled Tribes are exploited. There is still social injustice in the State of West Bengal. There is none to look after the Scheduled Castes there. In the case of Lalgarh, in the case of West Midnapore, in the case of Purulia and in the case of Bankura, most of the Scheduled Tribe people have been â€¦\* ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude. Shri Baju Ban Riyan.

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\* Not recorded

SHRI GOBINDA CHANDRA NASKAR : Sir, Article 338 of the Constitution provides for constitution of a National Commission for the Scheduled Castes to *inter alia* investigate and monitor all matters relating to the safeguards provided for the Scheduled

Castes under the Constitution. ...(*Interruptions*) In this connection, I would like to bring to the notice of the House that in West Bengal, there is no safeguard at all

Article 340 of the Constitution deals with the appointment of the Commission to investigate the conditions of socially and educational backward classes. You see the position of the Scheduled Castes, the Scheduled Tribes and other backward classes in West Bengal and how they have been \* betrayed and neglected over there. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude.

...(*Interruptions*)

SHRI GOBINDA CHANDRA NASKAR: In the end, I support this Bill. ...(*Interruptions*) I request the House to unanimously pass this Bill which seeks an amendment to Article 334 of the Constitution.

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\*Not recorded

SHRI BAJU BAN RIYAN (TRIPURA EAST): Hon. Deputy-Speaker, Sir, I thank you for giving me the chance to participate in discussion on this Bill. The Bill seeks an amendment in Article 334 of the Constitution to replace the words '60 years' by the words "70 years". Under Article 334 of the Constitution, there is a provision to provide some reservations to the Scheduled Castes, the Scheduled Tribes and the Anglo Indian people in the Assembly and in the Parliament also. In this regard, I would submit that the same percentage is continuing for the Scheduled Castes and the Scheduled Tribes. It should be more. The population of the total Scheduled Caste and Scheduled Tribe people in India has increased while this percentage is as it is.

Those who belong to the Scheduled Caste or Scheduled Tribe, they are recognized as the Scheduled Caste or Scheduled Tribe only in their respective States and respective districts. For example, if any tribal MP lives here in Delhi and leaves his original State, then his son, daughter and other family members will not be recognized as the Scheduled Tribe. This is the position now. So, I demand through this House that we should pass a legislation that if a Scheduled Caste and Scheduled Tribe belong to any district, place or State in India, he would be treated as an SC or ST throughout India. Otherwise, their economic condition and living conditions cannot be improved. In Delhi Government, there is a reservation provision for ST, but in the list of the Scheduled Tribes in Delhi, there is no Scheduled Tribe. So, all the reserved vacancies meant under Delhi Government remain as backlog vacancies or they are filled, after dereserving them, by people belonging to other categories. So, this problem can be solved if the SC and ST people recognized in any part of India are recognized as ST and ST people throughout India. They should be Indian Scheduled Caste and Indian Scheduled Tribe people. Then, this problem can be solved.

After 60 years of Independence, the plight of these SC and ST people – their economic position and their living standard – has not improved to the desired level despite the fact that lot of money has been allocated and lot of schemes have been framed. Up to the 10<sup>th</sup> Five Year Plan and up to the 10<sup>th</sup> Finance Commission, they have formulated many schemes and also made many budgetary allocations, but the plight of the Scheduled Caste and the Scheduled Tribe people – their living condition and their financial condition – has not improved.

Some Member was referring to some State Government and saying that they are not doing this and that. But my experience shows that the downtrodden people including these minorities are getting more facilities in the States where the four-Party Left Front Government -- CPI (M), CPI, Forward Block and RSP -- are ruling and are in the administration than the States ruled by the Parties who are now in the UPA. ...(*Interruptions*) To prove this, I will request the Government to form one Commission or form a Study Group. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Hon. Member, please conclude your speech.

SHRI BAJU BAN RIYAN: If the Study Group visits all the States, then we can determine and it will be found out whether the CPI (M) Government or the Left Front Government are doing well or other Governments are doing well. Therefore, I think that it is not correct to blame some political parties who are ruling in the States. ...(*Interruptions*) There may be some States ruled by the BJP and there may be some States ruled by the NDA and like that. Therefore, I think that this type of falsehood and this type of misleading the House -- only to put the blame on them that this Government is doing nothing -- is not correct. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Hon. Member, please conclude your speech.

SHRI BAJU BAN RIYAN: Sir, please give me a few more minutes to speak.

MR. DEPUTY-SPEAKER: The time allotted to you is over.

...(*Interruptions*)

SHRI BAJU BAN RIYAN: All of us in the House agree ...(*Interruptions*)

MR. DEPUTY-SPEAKER: The next speaker is Shri Arjun Charan Sethi.

SHRI BAJU BAN RIYAN: Mr. Deputy-Speaker, Sir, please give me only two more minutes to speak.

MR. DEPUTY-SPEAKER: I will be able to give you only one more minute and not two more minutes to speak.

SHRI BAJU BAN RIYAN: Sir, I am just completing my speech by mentioning a sentence or two. All of us here had agreed and we had assured in the elections about the reservation for women and that it is necessary, and that we should pass a Bill here. Our hon. Rashtrapati had also mentioned here that we should pass this Bill. They are weaker than us. Therefore, this is a must for the representation in the Legislative body, this Parliament and the Assembly. I hope that this Government will bring this Bill for women reservation as soon as possible.

MR. DEPUTY-SPEAKER: The next speaker is Shri Arjun Charan Sethi. You can speak only for five minutes.

SHRI ARJUN CHARAN SETHI (BHADRAK): Mr. Deputy-Speaker, Sir, I thank you very much for giving me this opportunity to speak a few words on the Constitution (Amendment) Bill moved by the hon. Minister Shri M. Veerappa Moily. The Bill seeks to extend by another 10 years reservation for the Scheduled Castes and Scheduled Tribes in the Parliament as well as in the State Legislatures, and also for the Anglo-Indian community.

Sir, hon. Members from both the sides have already spoken about the intention for which originally the reservation was made for these communities, which has not yet been fulfilled. As a result, this Government and also the previous Governments have brought forward the amendment to the Constitution, and they have extended the reservation for the SCs and STs. The hon. Minister has also admitted in this particular Bill and I would like to quote one sentence, which states that :

"Although the Scheduled Castes and the Scheduled Tribes have made considerable progress in the last sixty years, the reasons which weighed with the Constituent Assembly in making provisions with regard to the aforesaid reservation of seats and nomination of members have not ceased to exist."

As the hon. Members who have spoken here have mentioned and also as admitted by the hon. Minister here, the intention for which this provision was made by the Constituent Assembly has not been fulfilled. Therefore, the Government wants to extend the reservation, and I fully support this measure. At the same time, since I have a very short time at my disposal, I would like to draw the attention of the hon. Minister to the following aspect. Father of the Nation Mahatma Gandhi's dream was removal of untouchability from the society. We accept the fact that untouchability should be removed from our society.

Recently, the Ministry of Social Justice asked the National Law School, Bangalore, to commission a survey to study the impact of Protection of Civil Rights Act on untouchability. The Survey reveals that out of 648 Dalits who were questioned, 516 Dalits

said that they were not allowed to enter the temples, while 151 respondents said that they were not allowed to take out of the processions of their deities. Around 16 per cent of non-Dalits conceded that the SCs were banned from temple activities. Around 29 per cent of them said that they would wait for others to finish eating, before the SCs could start eating. While 20 per cent of non-SCs said that they would expect the SCs to wash their plates after eating.

This is a very serious thing. As I have already stated, we are all committed here in the House, and all the previous Governments were also committed to remove untouchability from the society. This Survey was commissioned by the Ministry of Social Justice, and these facts were published in the report which was submitted to the Ministry of Social Justice. I am sorry to say that even after 62 years of our Independence, this kind of heinous untouchability is still prevailing in the society. Therefore, mere Amendment to the Constitution will not be enough. The goal of the Father of our Nation Mahatma Gandhi has not yet been achieved. So, I would request the hon. Minister, who hails from Karnataka, and this Survey was conducted by the National Law School, Bangalore, to kindly go through this report and take remedial measures so that we can be proud of our Constitution and we can be proud of not only the present Government, but also of all the previous Governments who were in power over the past 60 years. However, if this still continues, then we will certainly hang our heads in shame.

With these words, I thank you for giving me an opportunity to speak on this Bill.

**श्री अनंत गंगाराम गीते (रायगढ़):** उपाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण संविधान संशोधन विधेयक पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। संविधान में संशोधन करने वाले इस विधेयक का मैं समर्थन करता हूँ और समर्थन करते हुए केन्द्र सरकार और विशेषकर माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूँ कि महाराष्ट्र में जो पश्चिमी तट है, जहां कोंकण प्रांत है, वह सागरीय तटीय क्षेत्र है और उस सारे तटीय क्षेत्र में जो मछुआरे हैं, वे कोली के नाम से जाने जाते हैं। महाराष्ट्र में उन्हें कोली कहते हैं। उन सारे मछुआरों को हमारे संविधान के शेड्यूल में एस.टी. के तहत शामिल किया गया था। महादेव कोली के नाम से उन्हें शामिल किया गया था लेकिन बाद में शेड्यूल से बाहर निकाल देने से दिक्कत पैदा हो गई। जिन लोगों को महादेव कोली के नाम से सरकार में या पीएसयूज़ या बैंकों या इन्श्योरेंस कम्पनीज़ में नौकरियां मिली थीं, उन्हें वहां से हटाया गया। उपाध्यक्ष जी, आपको जानकर आश्चर्य होगा कि उन्हें न केवल नौकरी से निकाला गया बल्कि उन्हें इस बात के लिये भी नोटिस दिया गया कि कि उन लोगों ने जो सर्टिफिकेट दिया था, वह जाली था। जबकि ऐसी बात नहीं थी क्योंकि ऐसा सर्टिफिकेट सरकार ने जारी किया था। इस समस्या से महाराष्ट्र के तटीय क्षेत्रों में रहने वाले उन लोगों को भारी परेशानी हुई क्योंकि महादेव कोली के नाम से उन्हें शेड्यूल में शामिल किया गया, वे सारी सुविधायें उन लोगों को मिल रही थीं, सरकारी और निजी क्षेत्र की कम्पनियों, बैंकों और इन्श्योरेंस कम्पनियों में नौकरी पा चुके थे। महाराष्ट्र सरकार की कैबिनेट ने एक निर्णय लिया कि जिन लोगों को महादेव कोली के नाम से ऐसा सर्टिफिकेट पाने पर यह दर्जा मिला था, वे लोग नौकरियों से तो नहीं निकाले जायेंगे परन्तु उन्हें भविष्य में प्रमोशन नहीं मिलेगा। इस निर्णय के बावजूद भारत सरकार की ओर से या डिपार्टमेंट की ओर से इन लोगों को नौकरियां मिली थीं, पीएसयूज़, बैंक या इन्श्योरेंस कम्पनियों द्वारा नोटिस दिया जा रहा है कि फर्जी डाक्युमेंट्स के आधार पर इन लोगों ने नौकरियां पायी हैं, उन्हें नौकरियों से बाहर किया जाता है और जिन लोगों को 15-20 साल पहले नौकरियां मिली हैं, उन्हें इस आशय का नोटिस भी दिया गया है कि वे लोग अपनी तनखाहें वापस करें।

उपाध्यक्ष महोदय, यह बहुत ही गम्भीर मामला है। इसमें लाभार्थियों का कोई दोष नहीं है, उन्होंने किसी प्रकार से कोई गलत सर्टिफिकेट नहीं दिया है। इन सर्टिफिकेट्स को तो सरकार ने जारी किया था। मैं आपके माध्यम से भारत सरकार से मांग करता हूँ कि जिस तरह महाराष्ट्र सरकार ने कैबिनेट में निर्णय लेकर उन लोगों की नौकरियां बचायी हैं, वह भी उसी तरह से अपनी सरकार के डिपार्टमेंट्स में, पीएसयूज़, बैंक और इन्श्योरेंस कम्पनियों में कार्यरत ऐसे लोगों की नौकरी बचाने के लिए कैबिनेट में निर्णय ले और उस निर्णय को क्रियान्वित करे।

उपाध्यक्ष जी, मैं इस विधेयक का समर्थन करता हूँ।

**DR. P. VENUGOPAL (TIRUVALLUR):** Respected Deputy-Speaker, Sir, I thank you very much for giving me this opportunity to speak on the Constitution (Amendment) Bill. At the outset, I welcome the proposed Bill. It is true that even after sixty years of Independence, the need for reservation for SCs and STs is very much felt. This is because the living conditions, social status, economic level and education level of these people have not improved to the expected level. We have to deliberate on the reasons and provide timely solution to uplift the SC and ST people as envisioned in the Constitution.

I would request the Government to have a re-look at the Right to Education Bill so that totally free education is provided to SC and ST children particularly in rural areas. I say this because among the school dropout, children belonging to SC and ST may come to a high percentage. There are villages in the country where SC, ST children do not attend the school at all. When we are going to give free education, the Government should see that SC and ST children are made to enroll in the school. Then alone we will be able to raise the literacy rate of SCs and STs.

I am proud to say that the founder of the AIADMK and the former Chief Minister of Tamil Nadu Dr. MGR was the first Chief Minister in the country to provide reservation to women and SCs and STs in the Panchayati Raj institutions in the year 1986, much before the Panchayati Raj for the country was introduced. It was only after that that the late Prime Minister Rajiv Gandhi introduced the same reservation system in the year 1991.

While speaking on this Bill, I am reminded of what the former Prime Minister the late Morarji Desai said when reservation for SCs and STs was being extended during his Prime Ministership. He said that reservation to SC/ST will continue in this Constitution as long as there is untouchability. This view of the late Morarji Desai signifies the social status of SC/ST people in the country. The voice of SC/ST is heard in the Parliament and Legislative Assemblies because of reservation provided in the Constitution.

On behalf of the AIADMK, I welcome the Amendment Bill.

**डॉ. रघुवंश प्रसाद सिंह (वैशाली):** महोदय, भारत के संविधान की धारा 334 में जो संशोधन आया कि इसे 60 वर्ष से 70 वर्ष किया जाए, हम लोगों को याद है कि पिछली लोक सभा में 50 से 60 किया था और उससे पहले 62वें संशोधन में 40 से 50 हुआ था। इसे 10-10 वर्ष बढ़ाया जा रहा है और इसका औचित्य भी है। जिन बातों के लिए आरक्षण का प्रावधान अनुसूचित जाति, अनुसूचित जनजाति को पार्लियामेंट और विधान सभाओं की सीटों में है, वह स्थिति बरकरार है, इसलिए इसे 10 वर्ष बढ़ाया जाए। हम 109वें संशोधन का समर्थन करते हैं।

महोदय, एक कड़िया मुंडा कमेटी बनी थी। उसमें आदिवासी और अनुसूचित जाति, आदि को ज्यूडिसियरी में आरक्षण का प्रावधान था, उसे ठंडे बस्ते में क्यों डाल दिया गया, इसके प्रति हम लोगों को सावधान और सजग करना चाहते हैं। उस कड़िया मुंडा कमेटी की रिपोर्ट का क्या हुआ? वह कमेटी आपकी ही अध्यक्षता में थी। यह मेरा सवाल नं. एक है।

महोदय, मेरा दूसरा सवाल है कि कॉमन मिनिमम प्रोग्राम में कहा गया कि पसमंदा मुस्लिम को आरक्षण मिलेगा और धारा 341 में सुधार होगा, उसका क्या हुआ? पसमंदा मुस्लिम, मुस्लिम कम्युनिटी के दबे हुए लोग हैं। उधर वाले लोग तो झटपटा रहे होंगे, उन्हें तो मुस्लिम कम्युनिटी का नाम सुनते ही खुजलाहट शुरू हो जाती है। देश के लिए अनिवार्य है कि उन्हें राष्ट्र की मुख्यधारा में लाया जाए। जब तक सामाजिक विषमताएं हैं, रिजर्वेशन का औचित्य है। पसमंदा मुस्लिम क्यों छूटा हुआ है?

महोदय, नौनिया जाति, मलार जाति, तटवा जाति, राघबा जाति, गौंड, ये सभी जातियां छूटी हुई हैं। इन्हें अनुसूचित जाति या अनुसूचित जनजाति में होना चाहिए। उनका पिछड़ी जाति में नाम लिखा हुआ है, इसका सुधार होना चाहिए।

**उपाध्यक्ष महोदय :** कृपया आप संशोधन पर बोलिए।

**डॉ. रघुवंश प्रसाद सिंह:** महोदय, विभिन्न समाज अध्ययन संस्थाओं ने और राज्य सरकारों ने इसकी अनुशंसा की है। मल्लाह कुछ राज्यों में अनुसूचित जाति में है, कुछ राज्यों में पिछड़ी जाति में है। इसका सुधार तत्काल होना चाहिए।

महोदय, सवाल नं. 4, 10 वर्ष तक पॉलिटिकल लोगों को आरक्षण मिले, यह उसके लिए हो रहा है, लेकिन दिल्ली में पूर्व प्रधानमंत्री पंडित जवाहर लाल नेहरू जी के समय से ही इंजीनियरिंग इंस्टीट्यूशंस और हायर एजुकेशन में 7.5 परसेंट आरक्षण का प्रावधान है। दिल्ली सरकार ने योजना बनाई कि इसे 7.5 से घटाकर एक परसेंट करेंगे। आरक्षण का प्रतिशत रूका हुआ है। बहुसंख्यक माननीय सदस्यों ने सभी अथॉरिटी के यहाँ रिप्रजेंट किया है, लेकिन कोई सुनवाई नहीं हुई है। हम एक तरफ पॉलिटिकल लोगों के लिए 10 वर्ष के लिए आरक्षण बढ़ा रहे हैं। जो बच्चे पढ़ते हैं, उन्हें राष्ट्र की मुख्यधारा में रखने के लिए पंडित जवाहर लाल नेहरू जी के समय से दिल्ली में 7.5 परसेंट आरक्षण का एडमिशन में प्रावधान है।

**15.00 hrs**

क्यों एडमिशन रूका हुआ है? सभी आदिवासी माननीय सदस्यों ने उस पर लिखा-पढ़ी की है, रिप्रजेंटेशन दिया है। ...**(व्यवधान)**

**डॉ. किरोड़ी लाल मीणा (दौसा):** सबने लिखकर दिया है। ...**(व्यवधान)**

**डॉ. रघुवंश प्रसाद सिंह:** सबने लिखकर दिया है। क्यों गड़बड़ हुई है, कहाँ पर मामला रूका हुआ है, यह कैसी साजिश है? राष्ट्र की मुख्यधारा में लाने के लिए, नाम लिखाने के लिए एडमिशन रूका हुआ है, एडमिशन नहीं हो रहा है। ...**(व्यवधान)**

**उपाध्यक्ष महोदय:** कृपया समाप्त कीजिए।

**डॉ. रघुवंश प्रसाद सिंह:** इन चार सवालों के बाद मैं फिर रिमाइंड करता हूँ कि कड़िया मुंडा की अध्यक्षता वाली समिति का क्या हुआ, उनकी रिपोर्ट का क्या हश्र हुआ? ठंडे बक्से में डम्प करके लोग उस पर बैठ गए हैं। ...**(व्यवधान)** इसलिए इन चारों सवालों पर

प्रावधान होना चाहिए। इसके साथ ही 109वें संशोधन का हम समर्थन करते हैं।

SHRI PRABODH PANDA (MIDNAPORE): I rise to support the Constitutional Amendment Bill.

While supporting this Bill, I want to know some clarifications from the hon. Minister. It is already said about Scheduled Castes and Scheduled Tribes. In the Statement of Objects and Reasons, it is said that they have made considerable progress. But what about the Anglo-Indian communities? Nothing has been said in the Statement of Objects and Reasons about this. At least one sentence should have been there, why nomination should be continued. What is the reason behind it?

My another point is a proposal for setting up a Special Commission to study the situation and the condition of the tribal people of our country; it is a must and the Government should ponder over it so that a Commission is set up to study the livelihood and the condition of the tribal people of our country.

**15.02 hrs.** (Madam Speaker in the Chair)

My third point is that there are so many communities of the tribals, who have not yet been identified as the tribal community. Such is the condition; they are left out even today. The Commission would ponder over it and bring them into the mainstream.

My last point is this. It is very difficult, particularly in the cosmopolitan towns, to get the SC/ST certificates. Even the schedule of the SC/STs varies from State to State. There is no uniformity. This problem is there particularly in the cosmopolitan towns. It is very difficult for the tribal families to prove their original land and original records before the administration and before the Executive. This problem should be sorted out. The Government would ponder over all these and I hope that it would come out with a proposal for setting up a Special Commission for the sake of the tribal people of our country.

With these words, I support this Bill.

**डॉ. किरोड़ी लाल मीणा (दौसा):** हमें भी बोलने दीजिए।

**अध्यक्ष महोदया :** अब समय नहीं है। अब मंत्री जी को बोलने दीजिए।

â€(व्यवधान)

**डॉ. किरोड़ी लाल मीणा:** मैं सरकार का ध्यान आकर्षित करना चाहता हूँ कि दिल्ली में एजुकेशनल इंस्टीट्यूशंस में जो 7.5 परसेंट रिज़र्वेशन था, उसको दिल्ली की सरकार एक बिल लाकर पिछले दरवाजे से 1 परसेंट करने जा रही है।... (व्यवधान)

**अध्यक्ष महोदया:** आप मंत्री महोदय को उत्तर देने दीजिए।

**डॉ. किरोड़ी लाल मीणा:** कानून का पालन नहीं किया जा रहा है। हमारे साथ अत्याचार हो रहा है। मैं मंत्री जी से आग्रह करना चाहूँगा कि दिल्ली में छात्रों की काउंसलिंग रोक रखी है, जबकि सुप्रीम कोर्ट का फैसला है कि ऐसे सभी लोगों को लाभ मिलेगा जो प्रैज़ीडेंशियल लिस्ट में नहीं हैं। ... (व्यवधान)

**अध्यक्ष महोदया :** ठीक है, आपने अपनी बात कह दी है। अब आप बैठ जाइए। आपकी बात मंत्री जी ने सुन ली है। अब आप बैठ जाइए।

â€(व्यवधान)

**डॉ. किरोड़ी लाल मीणा:** दिल्ली की सरकार हाई कोर्ट के एक फैसले का बहाना लेकर एस.टी.ज़ के साथ अत्याचार कर रही है। ... (व्यवधान) उस बिल को रिज़ेक्ट किया जाए और छात्रों की काउंसलिंग कराई जाए। जो आप दस साल के लिए रिज़र्वेशन बढ़ा रहे हैं, उसे पचास साल किया जाए और इसे संविधान की 9वीं अनुसूची में रखा जाए। ... (व्यवधान) सभी नौकरियों का बैकलॉग स्पेशल ड्राइव चलाकर पूरा किया जाए। ... (व्यवधान)

**अध्यक्ष महोदया :** अब आप बैठ जाइए।

â€¦(व्यवधान)

MADAM SPEAKER: Nothing will go on record, except what the hon. Minister says.

(Interruptions) â€¦\*

अध्यक्ष महोदया : कृपया शांत हो जाइए। अब आप बैठ जाइए।

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\*Not recorded

...(Interruptions)

अध्यक्ष महोदया : आप शांत हो जाइए।

â€¦(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

â€¦(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

â€¦(व्यवधान)

MADAM SPEAKER: Nothing will go on record except what the Minister says. Only that will go on record.

(Interruptions) â€¦\*



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\* Not recorded

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Madam Speaker, first of all, I should thank all the Members from this side and the other side for having extended the full support to this Bill.

This Bill has two components – one relating to the reservation to be provided to the Scheduled Castes and the Scheduled Tribes and another relating to nominations of the Anglo-Indians. I have already stated in the beginning and it is also said in the Statement of Objects and Reasons that what weighed for providing reservation and also for providing the nomination at that time – that means about 60 years back – those criteria and those reasons still weigh and that is how we seek the approval of the House to grant extension for another ten years. I may be permitted to state a few facts and then I will proceed on the other aspects and also the dimensions of this Bill.

What is provided here as on today in the House of the People is, out of the total seats of 543, the Scheduled Castes will be provided with 79 seats and the Scheduled Tribes 41 seats. Insofar as the State Legislative Assemblies are concerned, out of 3961 seats, the Scheduled Castes reservation will be 543 seats and for Scheduled Tribes – 527 seats. In fact, when we perambulate the kind of literacy or the proportion of the agricultural labour, still about 46.5 per cent of the Scheduled Caste workers are agricultural labour as against the national average of 26.5 per cent. Likewise, about 68 per cent of the main workers belonging to the Scheduled Tribes are engaged in primary sector activities. As against the national average of 64.8 per cent, the literacy rate among the Scheduled Castes and Scheduled Tribes is around 54.77 per cent and 47.1 per cent respectively. So, there is a need to travel more distance to ensure that the Scheduled Castes and the Scheduled Tribes come to the mainstream of life.

Madam, Speaker, before I proceed on this further, I would like to quote one of the statements made by one of the Members of the Constituent Assembly Shri Shankar Rao Deo from Mumbai. He said:

"We have allowed it to continue for ten years. If we all work and try to remove this blot of untouchability not from the Constitution but from our hearts!"

I emphasize on the word 'hearts',

"If we destroy it not in law but in spirit, then I am sure this last blot or sign of it will also go."

I think, if all the political parties resolve today or on a determined day that they all will practice inclusive politics and not exclusive politics, not fragmented politics, then perhaps we may not need five years, or ten years, it may happen in a couple of years. This is the kind of determination we need to have today, particularly when we are going to extend this for another ten years. I would also like to mention here that we need to find out the reasons as to why even today we are not in a position to take them along.

There are a number of programmes initiated. I must say to the credit of the hon. Chairperson of the UPA and the hon. Prime Minister that for the first time ever the Eleventh Five Year Plan document talks of the fastest growth and of inclusive growth. If we can take the society forward based on these twin principles, then perhaps many of these objectives could be achieved. After all political representation will have to be totally backed up with social, economic and educational foundation and the accumulated effect of that will be political liberty.

Madam, Speaker, in fact a number of programmes had been initiated by this UPA Government in its last term and those also are being continued during this term of the Government. I need not dwell on the programmes like the NREGA, the Right to Information Act, the Social Security Net and presently the National Food Security Act, the Right to Education Bill, the Mid-day meal programme, the *Sarva Shiksha Abhiyan*, the *Madhyamik Sarva Shiksha Abhiyan* etc. Many of these programmes are definitely targeted to cover up the deficit areas in our programmes and these should ultimately result in social and political

inclusiveness.

Here I would like to quote what Dr. Ambedkar stated once:

"In our social and economic life we shall, by reasons of our social and economic structure, continue to deny the opportunity of one man one value."

**श्री लालू प्रसाद (सारण):** इस बिल को सारे दल के लोग सपोर्ट कर रहे हैं, इसलिए आप संक्षेप में बोलिए।...(व्यवधान)

SHRI M. VEERAPPA MOILY: Thank you very much. I appreciate the gesture made by Shri Lalu Prasad Yadavji and all the other hon. Members of the House for supporting this Bill with a united voice. I, on behalf of the UPA Government, appreciate this gesture. But while appreciating this gesture, I would like to add that let there be a change in spirit and heart within us to practice inclusive politics in this country.

Madam, Speaker, with these words, I seek the support of the House to pass this Bill.

MADAM SPEAKER: Hon. Members, before I put the motion for consideration to the vote of the House, I may inform that this being a Constitutional Amendment Bill voting has to be by Division.

Let the Lobbies be clearedâ€”

MADAM SPEAKER: Now, the Lobbies have been cleared. Secretary-General.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.

As may kindly be seen, the "Red bulbs above display boards" on either side of Hon. Speaker's Chair are already glowing. This means the voting system has been activated.

For voting please press the following two buttons simultaneously immediately after sounding of first gong, namely,

One "Red" button in front of the Hon. Member on the head phone plate and

ALSO

Any one of the following buttons fixed on the top of desk of seats:

Ayes - Green Colour

Noes - Red Colour

Abstain - Yellow Colour

It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".

It is important for the hon. Members to note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

Please do not press the amber button (P) during division.

Hon. Members can actually "see" their vote on display boards and on their desk unit.

In case vote is not registered, they may call for voting through slips.

MADAM SPEAKER: The Lobbies are already cleared.

The question is:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

*The Lok Sabha divided:*

DIVISION NO. 1 AYES 15.14 hrs.

Acharia, Shri Basu Deb

Adhikari, Shri Sisir

Adhi Sankar, Shri

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agarwal, Shri Jai Prakash

Agrawal, Shri Rajendra

Alagiri, Shri S.

Ananth Kumar, Shri

Angadi, Shri Suresh

Antony, Shri Anto

Argal, Shri Ashok

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh

Baite, Shri Thangso

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balram, Shri P.  
Bandyopadhyay, Shri Sudip  
Banerjee, Kumari Mamata  
Banerjee, Shri Kalyan  
Bansal, Shri Pawan Kumar  
Bapiraju , Shri K.  
Basavaraj, Shri G. S.  
Basheer, Shri Mohammed E. T.  
Baske, Shri Pulin Bihari  
Bauri, Shrimati Susmita  
Beg, Dr. Mirza Mehboob  
Besra, Shri Devidhan  
Bhadana, Shri Avtar Singh  
Bhagat, Shri Sudarshan  
Bhagora, Shri Tara Chand  
Bhaiya, Shri Shivraj  
Bhoi, Shri Sanjay  
Bhujbal, Shri Sameer  
Bhuria, Shri Kanti Lal  
Biswal, Shri Hemanand  
Bundela, Shri Jitendra Singh  
Bwiswmuthiary, Shri Sansuma Khunggur  
Chacko, Shri P.C.  
Chang, Shri C.M.  
Chakravarty, Shrimati Bijoya  
Chaudhary, Dr. Tushar  
Chaudhary, Shri Arvind Kumar  
Chaudhary, Shri Jayant  
Chauhan, Shri Dara Singh  
Chauhan, Shri Mahendrasinh P.  
Chauhan, Shri Prabhatsinh P.  
Chauhan, Shrimati Rajkumari  
Chavan, Shri Harishchandra  
Chidambaram, Shri P.

Chinta Mohan, Dr.  
Chitthan, Shri N.S.V.  
Choudhary, Shri Bhudeo  
Choudhary, Shri Harish  
Choudhary, Shri Nikhil Kumar  
Choudhry, Shrimati Shruti  
Choudhury, Shri Abu Hasem Khan  
Chowdhary, Shrimati Santosh  
Chowdhury, Shri Adhir  
'Commando', Shri Kamal Kishor  
Das, Shri Bhakta Charan  
Dastidar, Dr. Kakoli Ghosh  
Davidson, Shrimati J. Helen  
De, Dr. Ratna  
Deka, Shri Ramen  
Deo, Shri V. Kishore Chandra  
Deora, Shri Milind  
Devi, Shrimati Rama  
Dhanapalan, Shri K. P.  
Dhurve, Shrimati Jyoti  
Dikshit, Shri Sandeep  
Dome, Dr. Ram Chandra  
Dubey, Shri Nishikant  
Elangovan, Shri T.K.S.  
Engti, Shri Biren Singh  
Ering, Shri Ninong  
Gaikwad, Shri Eknath Mahadeo  
\*Gandhi, Shri Dilipkumar Mansukhlal  
Gandhi, Shri Rahul  
Gandhi, Shri Varun  
Gandhi, Shrimati Maneka  
Gandhi, Shrimati Sonia  
Gandhiselvan, Shri S.  
Ganeshamurthi, Shri A.

Gavit, Shri Manikrao Hodlya  
Geete, Shri Anant Gangaram  
Ghatowar, Shri Paban Singh  
Gogoi, Shri Dip  
Gouda, Shri Shivarama  
Gowda, Shri D.B. Chandre  
Guddu, Shri Premchand  
Halдар, Dr. Sucharu Ranjan  
Handique, Shri B.K.  
Haque, Shri Mohd. Asrarul  
Haque, Sk. Saidul  
Hari, Shri Sabbam  
Hassan, Dr. Monazir  
Hazari, Shri Maheshwar  
Hooda, Shri Deepender Singh  
Hussain, Shri Ismail  
Hussain, Shri Syed Shahnawaz  
Islam, Sk. Nurul

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\* Voted through slip.

Jagannath, Dr. Manda  
Jagathrakshakan, Dr. S.  
Jain, Shri Pradeep  
Jaiswal, Dr. Sanjay  
Jaiswal, Shri Shriprakash  
Jakhar, Shri Badri Ram  
Jardosh, Shrimati Darshana  
Jat, Shrimati Poonam Veljibhai  
Jatua, Shri Choudhury Mohan  
Jawale, Shri Haribhau  
Jayaprada, Shrimati  
Jena, Shri Mohan  
Jena, Shri Srikant

Jigajinagi, Shri Ramesh  
Jindal, Shri Naveen  
Joshi, Dr. C.P.  
Joshi, Dr. Murti Manohar  
Joshi, Shri Kailash  
Joshi, Shri Mahesh  
Judev, Shri Dilip Singh  
Kachhadia, Shri Naranbhai  
Kamal Nath, Shri  
Karunakaran, Shri P.  
Karwaria, Shri Kapil Muni  
Kashyap, Shri Virender  
Kaswan, Shri Ram Singh  
Kataria, Shri Lalchand  
Kateel, Shri Nalin Kumar  
Kaur, Shrimati Preneet  
Khan, Shri Hassan  
Khandela, Shri Mahadeo Singh  
Khatgaonkar, Shri Bhaskarrao Bapurao Patil  
Khatri, Dr. Nirmal  
Khursheed, Shri Salman  
Killi, Dr. Kruparani  
Koda, Shri Madhu  
Kowase, Shri Marotrao Sainuji  
Krishnasswamy, Shri M.  
Kumar, Shri Mithilesh  
Kumar, Shri P.  
Kumar, Shri Ramesh  
Kumar, Shri Shailendra  
Kumar, Shri Virendra  
\*Kumar, Vishwa Mohan  
Lakshmi, Shrimati Panabaka  
Lal, Shri Pakauri  
Lalu Prasad, Shri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahtab, Shri B.

Majhi, Shri Pradeep

Majumdar, Shri Prasanta Kumar

Maken, Shri Ajay

Malik, Shri Jitender Singh

\*Mandal, Shri Mangani Lal

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\* Voted through slip.

Mani, Shri Jose K.

Manjhi, Shri Hari

Meena, Shri Namoo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

\*Mishra, Shri Govind Prasad

Mishra, Shri Mahabal

Misra, Shri Pinaki

Mitra, Shri Somen

Mohan, Shri P.C.

Mohapatra, Shri Sidhant

\*Moily, Shri M. Veerappa

Mondal, Dr. Tarun

Mukherjee, Shri Pranab

Munda, Shri Arjun

Munda, Shri Karia

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh



Nagpal, Shri Devendra  
Naik, Dr. Sanjeev Ganesh  
Naik, Shri Shripad Yesso  
Namdhari, Shri Inder Singh  
Napoleon, Shri D.

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\* Voted through slip.

Naqvi, Shri Zafar Ali  
Narah, Shrimati Raneer  
Narayanrao, Shri Sonawane Pratap  
Narayanasamy, Shri V.  
Naskar, Shri Gobinda Chandra  
Nirupam, Shri Sanjay  
Noor, Kumari Mausam  
Ola, Shri Sis Ram

**Owaisi, Shri Asaduddin**

Pakirappa, Shri S.  
Pal, Shri Jagdambika  
Pal, Shri Rajaram  
Pala, Shri Vincent H.  
Panda, Shri Baijayant  
Panda, Shri Prabodh  
Pandey, Dr. Vinay Kumar  
Pandey, Shri Gorakhnath  
Pandey, Shri Rakesh  
Pandey, Shri Ravindra Kumar  
Pangi, Shri Jayaram  
Paswan, Shri Kamlesh  
Patasani, Dr. Prasanna Kumar  
Patel, Shri Bal Kumar  
Patel, Shri Devji M.  
Patel, Shri Dinsha  
Patel, Shri Kishanbhai V.  
Patel, Shri Lalubhai Babubhai  
Patel, Shri Nathubhai Gomanbhai

Patel, Shri Praful  
Patel, Shri Somabhai Gandadal Koli  
Pathak, Shri Harin  
Patil, Shri C.R.  
Patil, Shri Danve Raosaheb  
Patil, Shri Pratik  
Patle, Shrimati Kamla Devi  
Paul, Shri Tapas  
Pawar, Shri Sharad  
Pilot, Shri Sachin  
Potai, Shri Sohan  
Prabhakar, Shri Ponnam  
Pradhan, Shri Amarnath  
Prasada, Shri Jitin  
Premdas, Shri  
Punia, Shri P. L.  
Purkayastha, Shri Kabindra  
Raghavan, Shri M.K.  
Raghavendra, Shri B.Y.  
Rai, Shri Prem Das  
Rajagopal, Shri L.  
Rajbhar, Shri Ramashankar  
Raju, Shri M.M. Pallam  
Rajukhedi, Shri Gajendra Singh  
Ramachandran, Shri Mullappally  
Ramasubbu, Shri S.S.  
Ramkishun, Shri  
Ramshankar, Prof.  
Rana, Shri Jagdish Singh  
Rana, Shri Rajendrasinh  
Rane, Shri Nilesh Narayan  
Rao, Dr. K.S.  
Rao, Shri Rayapati Sambasiva  
Rathwa, Shri Ramsinh

Rawat, Shri Ashok Kumar  
Ray, Shri Bishnu Pada  
Ray, Shri Rudramadhab  
Reddy, Shri Anantha Venkatarami  
Reddy, Shri Gutha Sukhender  
Reddy, Shri K.R.G.  
Reddy, Shri M. Sreenivasulu  
Reddy, Shri Y.S. Jagan Mohan  
Riyan, Shri Baju Ban  
Roy, Shri Mahendra Kumar  
Roy, Shri Nripendra Nath  
Roy, Shrimati Shatabdi  
Saha, Dr. Anup Kumar  
Sahay, Shri Subodh Kant  
Sahu, Shri Chandu Lal  
Sai, Shri Vishnu Dev  
Sai Prathap, Shri A.  
Sangma, Kumari Agatha  
Sardinha, Shri Francisco Cosme  
Saroj, Shri Tufani  
Saroj, Shrimati Sushila  
Satpathy, Shri Tathagata  
Satyanarayana, Shri Sarvey  
Sayeed, Shri Hamdullah  
Scindia, Shrimati Yashodhara Raje  
Selja, Kumari  
Semmalai, Shri S.  
Sethi, Shri Arjun Charan  
Shanavas, Shri M.I.  
Shankar, Shri Bhisma alias Kushal Tiwari  
\*Shantha, Shrimati J.  
Shariq, Shri S.D.  
Sharma, Shri Madan Lal  
Shetkar, Shri Suresh Kumar

Shetti, Shri Raju  
Shinde, Shri Sushilkumar  
Shukla, Shri Balkrishna Khanderao  
Sibal, Shri Kapil  
Siddeshwara, Shri G.M.  
Singh, Chaudhary Lal  
Singh, Dr. Bhola  
Singh, Dr. Raghuvansh Prasad  
Singh, Kunwar R.P.N.  
Singh, Shri Bhoopendra  
Singh, Shri Dushyant  
Singh, Shri Ganesh  
Singh, Shri Gopal  
Singh, Shri Ijyaraj  
Singh, Shri Jaswant  
Singh, Shri Jitendra  
Singh, Shri Mahabali  
Singh, Shri Murari Lal

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\* Voted through slip.

Singh, Shri Pashupati Nath  
Singh, Shri Radha Mohan  
Singh, Shri Rajiv Ranjan alias Lalan Singh  
Singh, Shri Rakesh  
Singh, Shri Ratan  
Singh, Shri Ravneet  
Singh, Shri Rewati Raman  
Singh, Shri Sukhdev  
Singh, Shri Uday  
Singh, Shri Virbhadra  
Singh, Shri Umashankar  
Singh, Shri Yashvir  
Singh, Rajkumari Ratna  
Singh, Shrimati Meena

Singh, Shrimati Rajesh Nandini  
Singh Deo, Shri Kalikesh Narayan  
Singla, Shri Vijay Inder  
Sinha, Shri Yashwant  
Siricilla, Shri Rajaiah  
Sivaprasad, Dr. N.  
Sivasami, Shri C.  
Solanki, Dr. Kirit Premjibhai  
Solanki, Shri Bharatsinh  
Solanki, Shri Makansingh  
Sugavanam, Shri E.G.  
Suklabaidya, Shri Lalit Mohan  
Suman, Shri Kabir  
Suresh, Shri Kodikkunnil  
Sushant, Dr. Rajan  
Swamy, Shri Janardhana  
Swaraj, Shrimati Sushma  
Tagore, Shri Manicka  
Takam, Shri Sanjoy  
Tamta, Shri Pradeep  
Tandon, Shrimati Annu  
Tanwar, Shri Ashok  
Taviad, Dr. Prabha Kishor  
Taware, Shri Suresh Kashinath  
Tewari, Shri Manish  
Thakur, Shri Anurag Singh  
Thambidurai, Dr. M.  
Tharoor, Dr. Shashi  
Thomas, Shri P.T.  
Tirath, Shrimati Krishna  
Tomar, Shri Narendra Singh  
\*Toppo, Shri Joseph  
Trivedi, Shri Dinesh  
Tudu, Shri Laxman

Udasi, Shri Shivkumar  
Upadhyay, Shrimati Seema  
Vardhan, Shri Harsh  
Vasava, Shri Mansukhbhai D.  
Venugopal, Dr. P.  
Venugopal, Shri D.  
Venugopal, Shri K.C.  
Verma, Shri Sajjan

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\* Corrected through slip for Ayes

Verma, Shri Beni Prasad  
Verma, Shrimati Usha  
Viswanathan, Shri P.  
Vivekanand, Dr. G.  
Vundavalli, Shri Aruna Kumar  
Vyas, Dr. Girija  
Wakchaure, Shri Bhausahab Rajaram  
Wasnik, Shri Mukul  
\*Yadav, Prof. Ranjan Prasad  
Yadav, Shri Akhilesh  
Yadav, Shri Dinesh Chandra  
Yadav, Shri Hukmadeo Narayan  
Yadav, Shri Anjankumar M.  
Yadav, Shri Madhusudan  
Yadav, Shri Mulayam Singh  
Yadav, Shri Sharad  
Yaskhi, Shri Madhu Goud

**NOES**

\*\*Toppo, Shri Joseph

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\* Voted through slip.

\*\* Corrected through slip.

MADAM SPEAKER: Hon. Members, subject to correction\*, the result of the division is:

Ayes: 375

Noes: 1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

*The motion was adopted.*

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\*The following Members also recorded/corrected their votes through slips.

**Ayes 375** + S/Shri Dilipkumar Mansukhlal Gandhi, Vishwa Mohan Kumar, Mangani Lal Mandal, Govind Prasad Mishra, M. Veerappa Moily, Shrinati J. Shantha, Shri Joseph Toppo and Prof. Ranjan Prasad Yadav = 383

**Noes 1**- Shri Joseph Toppo wrongly voted for Noes. Later on, he corrected through slip for Ayes =0

MADAM SPEAKER: Now, the House shall take up clause-by-clause consideration of the Bill.

MADAM SPEAKER: The Lobbies are already clear. I shall now put clause 2 to the vote of the House.

The question is:

"That clause 2 stands part of the Bill."

*The Lok Sabha divided:*

DIVISION NO. 2 AYES 15.16 hrs.

Acharia, Shri Basu Deb

Adhikari, Shri Sisir

Adhi Sankar, Shri

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agarwal, Shri Jai Prakash



Agrawal, Shri Rajendra  
Alagiri, Shri S.  
Ananth Kumar, Shri  
Angadi, Shri Suresh  
Antony, Shri Anto  
Anuragi, Shri Ghanshyam  
Argal, Shri Ashok  
Aron, Shri Praveen Singh  
Azad, Shri Kirti  
Azharuddin, Mohammed  
Baal, Shri T.R.  
'Baba', Shri K.C. Singh  
Bahuguna, Shri Vijay  
Bairwa, Shri Khiladi Lal  
Bais, Shri Ramesh  
Baite, Shri Thangso  
Bajwa, Shri Pratap Singh  
Baliram, Dr.  
Balram, Shri P.  
Bandyopadhyay, Shri Sudip  
Banerjee, Kumari Mamata  
Banerjee, Shri Kalyan  
Bansal, Shri Pawan Kumar  
Bapiraju, Shri K.  
Basavaraj, Shri G. S.  
Baske, Shri Pulin Bihari  
Bauri, Shrimati Susmita  
Beg, Dr. Mirza Mehboob  
Besra, Shri Devidhan  
Bhadana, Shri Avtar Singh  
Bhagat, Shri Sudarshan  
Bhagora, Shri Tara Chand  
Bhaiya, Shri Shivraj  
Bhoi, Shri Sanjay

Bhujbal, Shri Sameer  
Bhuria, Shri Kanti Lal  
Biswal, Shri Hemanand  
Bundela, Shri Jitendra Singh  
Bwiswmuthiary, Shri Sansuma Khunggur  
Chacko, Shri P.C.  
Chang, Shri C.M.  
Chakravarty, Shrimati Bijoya  
Chaudhary, Dr. Tushar  
Chaudhary, Shri Jayant  
Chauhan, Shri Dara Singh  
Chauhan, Shri Prabhatsinh P.  
Chauhan, Shrimati Rajkumari  
Chavan, Shri Harishchandra  
Chinta Mohan, Dr.  
Chitthan, Shri N.S.V.  
Choudhary, Shri Bhudeo  
Choudhary, Shri Harish  
Choudhary, Shri Nikhil Kumar  
Choudhry, Shrimati Shruti  
Choudhury, Shri Abu Hasem Khan  
Chowdhary, Shrimati Santosh  
Chowdhury, Shri Adhir  
'Commando', Shri Kamal Kishor  
Das, Shri Bhakta Charan  
Dastidar, Dr. Kakoli Ghosh  
Davidson, Shrimati J. Helen  
\*De, Dr. Ratna  
Deka, Shri Ramen  
Deo, Shri V. Kishore Chandra  
Deora, Shri Milind  
Devi, Shrimati Rama  
Dhanapalan, Shri K. P.  
Dhurve, Shrimati Jyoti

Dikshit, Shri Sandeep

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Elangovan, Shri T.K.S.

Ering, Shri Ninong

\*Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Rahul

Gandhi, Shri Varun

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\* Voted through slip.

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Ganeshamurthi, Shri A.

Gavit, Shri Manikrao Hodlya

Geete, Shri Anant Gangaram

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gouda, Shri Shivarama

Guddu, Shri Premchand

Halдар, Dr. Sucharu Ranjan

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Haque, Sk. Saidul

Hari, Shri Sabbam

Hasan, Shrimati Tabassum

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Hussain, Shri Syed Shahnawaz

Islam, Sk. Nurul

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Dr. Sanjay

Jaiswal, Shri Gorakh Prasad

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jardosh, Shrimati Darshana

Jaṭ, Shrimati Poonam Veljibhai

Jatua, Shri Choudhury Mohan

Jawale, Shri Haribhau

Jayaprada, Shrimati

Jena, Shri Mohan

Jena, Shri Srikant

Jigajinagi, Shri Ramesh

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Dr. Murlī Manohar

Joshi, Shri Kailash

Joshi, Shri Mahesh

Judev, Shri Dilip Singh

Kachhadia, Shri Naranbhai

\*Kamal Nath, Shri

Karunakaran, Shri P.

Karwaria, Shri Kapil Muni

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

\*Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

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\* Voted through slip.

Koda, Shri Madhu  
Kowase, Shri Marotrao Sainuji  
Krishnasswamy, Shri M.  
Kumar, Shri P.  
Kumar, Shri Ramesh  
Kumar, Shri Shailendra  
Kumar, Shri Virendra  
\*Kumar, Vishwa Mohan  
Lakshmi, Shrimati Panabaka  
Lalu Prasad, Shri  
Lingam, Shri P.  
Mahajan, Shrimati Sumitra  
Mahant, Dr. Charan Das  
Maharaj, Shri Satpal  
Mahtab, Shri B.  
Majhi, Shri Pradeep  
Majumdar, Shri Prasanta Kumar  
Maken, Shri Ajay  
Malik, Shri Jitender Singh  
Malik, Shri Sakti Mohan  
Mandal, Shri Mangani Lal  
Manjhi, Shri Hari  
Meena, Shri Namoo Narain  
Meena, Shri Raghuvir Singh  
Meghe, Shri Datta  
Meghwal, Shri Arjun Ram  
Meghwal, Shri Bharat Ram

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\* Corrected through slip for Ayes

Meinya, Dr. Thokchom  
Mirdha, Dr. Jyoti  
Mishra, Shri Mahabal  
Misra, Shri Pinaki  
Mitra, Shri Somen

Mohan, Shri P.C.  
Mohapatra, Shri Sidhant  
Moily, Shri M. Veerappa  
Mondal, Dr. Tarun  
Mukherjee, Shri Pranab  
Munda, Shri Arjun  
Munda, Shri Karia  
Muniyappa, Shri K.H.  
\*Muttemwar, Shri Vilas  
Nagar, Shri Surendra Singh  
Nagpal, Shri Devendra  
Naik, Dr. Sanjeev Ganesh  
Naik, Shri Shripad Yesso  
Namdhari, Shri Inder Singh  
Naqvi, Shri Zafar Ali  
Narah, Shrimati Raneer  
Narayanrao, Shri Sonawane Pratap  
Narayanasamy, Shri V.  
Naskar, Shri Gobinda Chandra  
Nirupam, Shri Sanjay  
Noor, Kumari Mausam  
Ola, Shri Sis Ram

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\* Voted through slip.

**Owaisi, Shri Asaduddin**

Pakirappa, Shri S.  
Pal, Shri Jagdambika  
Pal, Shri Rajaram  
Pala, Shri Vincent H.  
Panda, Shri Baijayant  
Panda, Shri Prabodh  
Pandey, Dr. Vinay Kumar  
Pandey, Shri Ravindra Kumar  
Pangi, Shri Jayaram

Paswan, Shri Kamlesh  
Patasani, Dr. Prasanna Kumar  
Patel, Shri Devji M.  
Patel, Shri Dinsha  
Patel, Shri Kishanbhai V.  
Patel, Shri Nathubhai Gomanbhai  
Patel, Shri Praful  
\*Patel, Shri Somabhai Gandadal Koli  
Patel, Shrimati Jayshreeben  
\*Pathak, Shri Harin  
Patil, Shri A.T. Nana  
Patil, Shri Danve Raosaheb  
Patle, Shrimati Kamla Devi  
Paul, Shri Tapas  
\*Pawar, Shri Sharad  
Pilot, Shri Sachin  
Potai, Shri Sohan

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\* Voted through slip.

Prabhakar, Shri Ponnamm  
Pradhan, Shri Amarnath  
Pradhan, Shri Nityananda  
Prasada, Shri Jitin  
Premdas, Shri  
Punia, Shri P. L.  
Purkayastha, Shri Kabindra  
Raghavan, Shri M.K.  
Rai, Shri Prem Das  
Rajagopal, Shri L.  
Rajbhar, Shri Ramashankar  
Raju, Shri M.M. Pallam  
Rajukhedi, Shri Gajendra Singh  
Ramachandran, Shri Mullappally  
Ramkishun, Shri

Ramshankar, Prof.  
Rana, Shri Jagdish Singh  
Rana, Shri Rajendrasinh  
Rane, Shri Nilesh Narayan  
Rao, Dr. K.S.  
Rao, Shri Rayapati Sambasiva  
Rathwa, Shri Ramsinh  
Rawat, Shri Ashok Kumar  
Ray, Shri Bishnu Pada  
Ray, Shri Rudramadhab  
Reddy, Shri Anantha Venkatarami  
Reddy, Shri Gutha Sukhender  
Reddy, Shri K.R.G.  
Reddy, Shri M. Sreenivasulu  
\*Reddy, Shri Y.S. Jagan Mohan  
Riyan, Shri Baju Ban  
Roy, Shri Mahendra Kumar  
Roy, Shri Nripendra Nath  
Roy, Shrimati Shatabdi  
Ruala, Shri C.L.  
Saha, Dr. Anup Kumar  
Sahay, Shri Subodh Kant  
Sai, Shri Vishnu Dev  
Sai Prathap, Shri A.  
Sangma, Kumari Agatha  
Sardinha, Shri Francisco Cosme  
Saroj, Shri Tufani  
Saroj, Shrimati Sushila  
Satpathy, Shri Tathagata  
Satyanarayana, Shri Sarvey  
Sayeed, Shri Hamdullah  
Scindia, Shrimati Yashodhara Rajee  
Selja, Kumari  
Sethi, Shri Arjun Charan



Shanavas, Shri M.I.

Shantha, Shrimati J.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shetkar, Shri Suresh Kumar

\*Shinde, Shri Sushilkumar

Shukla, Shri Balkrishna Khanderao

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\* Voted through slip.

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Bholu

Singh, Dr. Raghuvansh Prasad

Singh, Kunwar R.P.N.

Singh, Shri Bhoopendra

Singh, Shri Dushyant

\*Singh, Shri Ganesh

Singh, Shri Gopal

Singh, Shri Ijyaraj

Singh, Shri Jaswant

Singh, Shri Jitendra

Singh, Shri Murari Lal

Singh, Shri Pashupati Nath

Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan alias Lalan Singh

Singh, Shri Rakesh

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday

Singh, Shri Virbhadra

Singh, Shri Yashvir

Singh, Rajkumari Ratna

Singh, Shrimati Meena

Singh, Shrimati Rajesh Nandini

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\* Voted through slip.

Singh Deo, Shri Kalikesh Narayan

Singla, Shri Vijay Inder

Sinha, Shri Yashwant

Siricilla, Shri Rajaiah

Sivaprasad, Dr. N.

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Suman, Shri Kabir

Suresh, Shri Kodikkunnil

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tagore, Shri Manicka

Takam, Shri Sanjoy

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tharoor, Dr. Shashi

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari, Shri Bhisma Shankar alias Kushal

Tomar, Shri Narendra Singh

Trivedi, Shri Dinesh

Tudu, Shri Laxman  
Udasi, Shri Shivkumar  
Upadhyay, Shrimati Seema  
Vardhan, Shri Harsh  
Vasava, Shri Mansukhbhai D.  
\*Venugopal, Dr. P.  
Venugopal, Shri D.  
Venugopal, Shri K.C.  
Verma, Shri Sajjan  
\*Verma, Shri Beni Prasad  
Viswanathan, Shri P.  
Vivekanand, Dr. G.  
Vundavalli, Shri Aruna Kumar  
Vyas, Dr. Girija  
Wasnik, Shri Mukul  
Yadav, Prof. Ranjan Prasad  
Yadav, Shri Akhilesh  
Yadav, Shri Dinesh Chandra  
Yadav, Shri Hukmadeo Narayan  
Yadav, Shri Anjankumar M.  
Yadav, Shri Madhusudan  
Yadav, Shri Mulayam Singh  
Yadav, Shri Sharad  
Yaskhi, Shri Madhu Goud

## **NOES**

Nil

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\* Voted through slip.

MADAM SPEAKER: Hon. Members, subject to correction\*, the result of the division is:

Ayes: 343

Noes: Nil

Abstain: 1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the

Members present and voting.

*The motion was adopted.*

*Clause 2 was added to the Bill.*

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\*The following Members also recorded/corrected their votes through slips.

**Ayes 343** + Dr. Ratna De, S/Shri Dilipkumar Mansukhlal Gandhi, Kamal Nath, Mallikarjun Kharge, Vishwa Mohan Kumar, Vilas Muttemwar, Somabhai Gandhal Koli Patel, Harin Pathak, Sharad Pawar, Y.S. Jagan Mohan Reddy, Sushilkumar Shinde, Ganesh Singh, Dr. P. Venugopal and Shri Beni Prasad Verma =357

**Abstain 1**- Shri Vishwa Mohan Kumar wrongly voted for Abstain. Later on, he corrected through slip for Ayes =0

### **Clause 1 Short Title and Commencement**

MADAM SPEAKER: I shall now put clause 1 to the vote of the House.

The question is:

"That clause 1 stands part of the Bill."

*The Lok Sabha divided:*

DIVISION NO. 3 AYES 15.17 hrs.

Acharia, Shri Basu Deb

Adhikari, Shri Sisir

Adhi Sankar, Shri

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agarwal, Shri Jai Prakash

Agrawal, Shri Rajendra

Alagiri, Shri S.

Ananth Kumar, Shri

Angadi, Shri Suresh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh

Baite, Shri Thangso

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balram, Shri P.

Bandyopadhyay, Shri Sudip

Banerjee, Kumari Mamata

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Besra, Shri Devidhan

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhaiya, Shri Shivraj

Bhoi, Shri Sanjay

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biju, Shri P.K.

Biswal, Shri Hemanand

Bundela, Shri Jitendra Singh

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chang, Shri C.M.

Chakravarty, Shrimati Bijoya

\*Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

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\* Voted through slip.

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chauhan, Shrimati Rajkumari

Chavan, Shri Harishchandra

Chidambaram, Shri P.

Chinta Mohan, Dr.  
Chitthan, Shri N.S.V.  
Choudhary, Shri Bhudeo  
Choudhary, Shri Harish  
Choudhary, Shri Nikhil Kumar  
Choudhry, Shrimati Shruti  
Choudhury, Shri Abu Hasem Khan  
Chowdhary, Shrimati Santosh  
Chowdhury, Shri Adhir  
Das, Shri Bhakta Charan  
Dastidar, Dr. Kakoli Ghosh  
Davidson, Shrimati J. Helen  
De, Dr. Ratna  
Deka, Shri Ramen  
Deo, Shri V. Kishore Chandra  
Deora, Shri Milind  
Devi, Shrimati Rama  
Dhanapalan, Shri K. P.  
Dhurve, Shrimati Jyoti  
Dikshit, Shri Sandeep  
Dome, Dr. Ram Chandra  
Dubey, Shri Nishikant  
Elangovan, Shri T.K.S.  
Engti, Shri Biren Singh  
Ering, Shri Ninong  
Gaikwad, Shri Eknath Mahadeo  
Gandhi, Shri Dilipkumar Mansukhlal  
Gandhi, Shri Rahul  
Gandhi, Shri Varun  
Gandhi, Shrimati Maneka  
Gandhi, Shrimati Sonia  
Gandhiselvan, Shri S.  
Ganeshamurthi, Shri A.  
Gavit, Shri Manikrao Hodlya

Geete, Shri Anant Gangaram  
Ghatowar, Shri Paban Singh  
Gogoi, Shri Dip  
Gouda, Shri Shivarama  
Gowda, Shri D.B. Chandre  
Guddu, Shri Premchand  
Halдар, Dr. Sucharu Ranjan  
Handique, Shri B.K.  
Haque, Shri Mohd. Asrarul  
Haque, Sk. Saidul  
Hari, Shri Sabbam  
Hasan, Shrimati Tabassum  
Hassan, Dr. Monazir  
Hazari, Shri Maheshwar  
Hooda, Shri Deepender Singh  
Hussain, Shri Ismail  
Hussain, Shri Syed Shahnawaz  
Islam, Sk. Nurul .  
Jagannath, Dr. Manda  
Jagathrakshakan, Dr. S.  
Jain, Shri Pradeep  
Jaiswal, Dr. Sanjay  
Jaiswal, Shri Gorakh Prasad  
Jaiswal, Shri Shriprakash  
Jakhar, Shri Badri Ram  
Jardosh, Shrimati Darshana  
Jat, Shrimati Poonam Veljibhai  
Jatua, Shri Choudhury Mohan  
Jawale, Shri Haribhau  
Jayaprada, Shrimati  
Jena, Shri Mohan  
Jena, Shri Srikant  
Jigajinagi, Shri Ramesh  
Jindal, Shri Naveen



Joshi, Dr. C.P.

Joshi, Dr. Murlī Manohar

Joshi, Shri Mahesh

Judev, Shri Dilip Singh

Kachhadia, Shri Naranbhai

Kamal Nath, Shri

Karunakaran, Shri P.

Karwaria, Shri Kapil Muni

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kataria, Shri Lalchand

Kateel, Shri Nalin Kumar

Kaur, Shrimati Preneet

Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

\*Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Koda, Shri Madhu

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Mithilesh

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Virendra

\*\*Kumar, Vishwa Mohan

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahtab, Shri B.

Majhi, Shri Pradeep

Majumdar, Shri Prasanta Kumar

Maken, Shri Ajay

Malik, Shri Jitender Singh

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\* Voted through slip.

\*\* Corrected through slip for Ayes

Malik, Shri Sakti Mohan

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Manjhi, Shri Hari

Meena, Shri Namu Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mishra, Shri Govind Prasad

Mishra, Shri Mahabal

Misra, Shri Pinaki

Mitra, Shri Somen

Mohan, Shri P.C.

Mohapatra, Shri Sidhant

Moily, Shri M. Veerappa

Mondal, Dr. Tarun

Mukherjee, Shri Pranab

Munda, Shri Arjun

Munda, Shri Karia

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Napoleon, Shri D.

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanrao, Shri Sonawane Pratap

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Nirupam, Shri Sanjay

Noor, Kumari Mausam

Ola, Shri Sis Ram

**Owaisi, Shri Asaduddin**

Pakkirappa, Shri S.

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Panda, Shri Baijayant

Panda, Shri Prabodh

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paswan, Shri Kamlesh

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Devji M.

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shri Praful

Patel, Shri Somabhai Gandadal Koli

Patel, Shrimati Jayshreeben

Pathak, Shri Harin  
Patil, Shri A.T. Nana  
Patil, Shri C.R.  
Patil, Shri Danve Raosaheb  
Patil, Shri Pratik  
Patle, Shrimati Kamla Devi  
Paul, Shri Tapas  
Pawar, Shri Sharad  
Pilot, Shri Sachin  
Potai, Shri Sohan  
Prabhakar, Shri Ponnam  
Pradhan, Shri Amarnath  
Pradhan, Shri Nityananda  
Prasada, Shri Jitin  
Premdas, Shri  
Punia, Shri P. L.  
Purkayastha, Shri Kabindra  
Raghavan, Shri M.K.  
Raghavendra, Shri B.Y.  
Rai, Shri Prem Das  
Rajagopal, Shri L.  
Rajbhar, Shri Ramashankar  
Raju, Shri M.M. Pallam  
Rajukhedi, Shri Gajendra Singh  
Ramachandran, Shri Mullappally  
Ramasubbu, Shri S.S.  
Ramkishun, Shri  
Ramshankar, Prof.  
Rana, Shri Jagdish Singh  
Rana, Shri Rajendrasinh  
Rane, Shri Nilesh Narayan  
Rao, Dr. K.S.  
\*Rao, Shri K. Narayan  
Rao, Shri Rayapati Sambasiva

Rathwa, Shri Ramsinh  
Rawat, Shri Ashok Kumar  
Ray, Shri Bishnu Pada  
Ray, Shri Rudramadhab  
Reddy, Shri Anantha Venkatarami  
Reddy, Shri Gutha Sukhender  
Reddy, Shri K.R.G.  
Reddy, Shri M. Sreenivasulu  
Reddy, Shri Y.S. Jagan Mohan  
Riyan, Shri Baju Ban  
Roy, Shri Mahendra Kumar  
Roy, Shrimati Shatabdi  
Ruala, Shri C.L.  
Saha, Dr. Anup Kumar  
Sahay, Shri Subodh Kant  
Sahu, Shri Chandu Lal  
Sai, Shri Vishnu Dev  
Sai Prathap, Shri A.

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\* Voted through slip.

Sangma, Kumari Agatha  
Sardinha, Shri Francisco Cosme  
Saroj, Shri Tufani  
Saroj, Shrimati Sushila  
Satpathy, Shri Tathagata  
Satyanarayana, Shri Sarvey  
Sayeed, Shri Hamdullah  
Scindia, Shrimati Yashodhara Rajee  
Selja, Kumari  
Semmalai, Shri S.  
Sethi, Shri Arjun Charan  
Shanavas, Shri M.I.

Shantha, Shrimati J.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shetkar, Shri Suresh Kumar

Shetti, Shri Raju

\*Shinde, Shri Sushilkumar

Shukla, Shri Balkrishna Khanderao

Sibal, Shri Kapil

Siddeshwara, Shri G.M.

Singh, Chaudhary Lal

Singh, Dr. Bholu

Singh, Dr. Raghuvansh Prasad

Singh, Kunwar R.P.N.

Singh, Shri Bhoopendra

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\* Voted through slip.

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Gopal

Singh, Shri Iyyaraj

Singh, Shri Jaswant

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri Murari Lal

Singh, Shri Pashupati Nath

Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan alias Lalan Singh

Singh, Shri Rakesh

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Uday

Singh, Shri Virbhadra  
Singh, Shri Umashankar  
Singh, Shri Yashvir  
Singh, Rajkumari Ratna  
Singh, Shrimati Meena  
Singh, Shrimati Rajesh Nandini  
Singh Deo, Shri Kalikesh Narayan  
Singla, Shri Vijay Inder  
Sinha, Shri Yashwant  
Siricilla, Shri Rajaiah  
Sivaprasad, Dr. N.  
Sivasami, Shri C.  
Solanki, Dr. Kirit Premjibhai  
Solanki, Shri Bharatsinh  
Solanki, Shri Makansingh  
Sugavanam, Shri E.G.  
Suklabaidya, Shri Lalit Mohan  
Suman, Shri Kabir  
Suresh, Shri Kodikkunnil  
Sushant, Dr. Rajan  
Swamy, Shri Janardhana  
Swaraj, Shrimati Sushma  
Tagore, Shri Manicka  
Takam, Shri Sanjoy  
Tamta, Shri Pradeep  
Tandon, Shrimati Annu  
Tanwar, Shri Ashok  
Taviad, Dr. Prabha Kishor  
Taware, Shri Suresh Kashinath  
Tewari, Shri Manish  
Thakur, Shri Anurag Singh  
Thambidurai, Dr. M.  
Tharoor, Dr. Shashi  
Thomas, Shri P.T.

Tirath, Shrimati Krishna  
Tiwari, Shri Bhisma Shankar alias Kushal  
Tomar, Shri Narendra Singh  
Toppo, Shri Joseph  
Trivedi, Shri Dinesh  
Tudu, Shri Laxman  
Udasi, Shri Shivkumar  
Upadhyay, Shrimati Seema  
Vardhan, Shri Harsh  
Vasava, Shri Mansukhbhai D.  
Venugopal, Dr. P.  
Venugopal, Shri D.  
Venugopal, Shri K.C.  
Verma, Shri Sajjan  
\*Verma, Shri Beni Prasad  
Verma, Shrimati Usha  
Viswanathan, Shri P.  
Vivekanand, Dr. G.  
Vundavalli, Shri Aruna Kumar  
Vyas, Dr. Girija  
Wakchaure, Shri Bhusaheb Rajaram  
Wasnik, Shri Mukul  
Yadav, Prof. Ranjan Prasad  
Yadav, Shri Akhilesh  
Yadav, Shri Dinesh Chandra  
Yadav, Shri Hukmadeo Narayan  
Yadav, Shri Anjankumar M.  
Yadav, Shri Madhusudan  
Yadav, Shri Mulayam Singh  
Yadav, Shri Sharad  
Yaskhi, Shri Madhu Goud

**NOES**

Nil



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\* Voted through slip.

MADAM SPEAKER: Subject to correction\*, the result of the division is:-

Ayes: 384

Noes: Nil

Abstain: 1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

*The motion was adopted.*

*Clause1 was added to the Bill.*

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\*The following Members also recorded/corrected their votes through slips.

**Ayes 384** + Dr. Tushar Chaudhary, S/Sh.Mallikarjun Kharge, Shri Vishwa Mohan Kumar, K. Narayan Rao, Sushilkumar Shinde and Beni Prasad Verma = 390

**Abstain 1** - Shri Vishwa Mohan Kumar wrongly voted for Abstain. Later on, he corrected through slip for Ayes = 0

MADAM SPEAKER: The question is:

"That the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula and the Long Title were added to the Bill.*

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI M. VEERAPPA MOILY: I beg to move:

"That the Bill be passed".

MADAM SPEAKER: The Lobbies are already cleared. I shall now put the motion to the vote of the House.

The question is:

"That the Bill be passed".

*The Lok Sabha divided:*

DIVISION NO. 4 AYES 15.20 hrs.

Acharia, Shri Basu Deb

Adhikari, Shri Sisir

Adhi Sankar, Shri

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agarwal, Shri Jai Prakash

Agrawal, Shri Rajendra

Alagiri, Shri S.

\*Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh

Baite, Shri Thangso

Bajwa, Shri Pratap Singh

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\* Voted through slip.

Balram, Shri P.

Bandyopadhyay, Shri Sudip

Banerjee, Kumari Mamata

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Besra, Shri Devidhan

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhaiya, Shri Shivraj

Bhoi, Shri Sanjay  
Bhujbal, Shri Sameer  
Bhuria, Shri Kanti Lal  
Biju, Shri P.K.  
Biswal, Shri Hemanand  
Bundela, Shri Jitendra Singh  
Bwiswmuthiary, Shri Sansuma Khunggur  
Chacko, Shri P.C.  
Chang, Shri C.M.  
Chakravarty, Shrimati Bijoya  
Chaudhary, Dr. Tushar  
Chaudhary, Shri Arvind Kumar  
Chaudhary, Shri Jayant  
Chauhan, Shri Dara Singh  
Chauhan, Shri Mahendrasinh P.  
Chauhan, Shri Prabhatsinh P.  
Chauhan, Shrimati Rajkumari  
Chavan, Shri Harishchandra  
Chidambaram, Shri P.  
Chinta Mohan, Dr.  
Chitthan, Shri N.S.V.  
Choudhary, Shri Bhudeo  
Choudhary, Shri Harish  
Choudhary, Shri Nikhil Kumar  
Choudhry, Shrimati Shruti  
Choudhury, Shri Abu Hasem Khan  
Chowdhary, Shrimati Santosh  
Chowdhury, Shri Adhir  
Das, Shri Bhakta Charan  
Dastidar, Dr. Kakoli Ghosh  
Davidson, Shrimati J. Helen  
De, Dr. Ratna  
Deka, Shri Ramen  
Deo, Shri V. Kishore Chandra

Deora, Shri Milind  
Devi, Shrimati Rama  
Dhanapalan, Shri K. P.  
Dhurve, Shrimati Jyoti  
Dikshit, Shri Sandeep  
Dome, Dr. Ram Chandra  
Dubey, Shri Nishikant  
Elangovan, Shri T.K.S.  
Engti, Shri Biren Singh  
Ering, Shri Ninong  
Gaikwad, Shri Eknath Mahadeo  
Gandhi, Shri Dilipkumar Mansukhlal  
Gandhi, Shri Rahul  
Gandhi, Shri Varun  
Gandhi, Shrimati Maneka  
Gandhi, Shrimati Sonia  
Gandhiselvan, Shri S.  
Ganeshamurthi, Shri A.  
Gavit, Shri Manikrao Hodlya  
Geete, Shri Anant Gangaram  
Ghatowar, Shri Paban Singh  
Gogoi, Shri Dip  
Gouda, Shri Shivarama  
Gowda, Shri D.B. Chandre  
Guddu, Shri Premchand  
Halder, Dr. Sucharu Ranjan  
Handique, Shri B.K.  
Haque, Shri Mohd. Asrarul  
Haque, Sk. Saidul  
Hari, Shri Sabbam  
Hasan, Shrimati Tabassum  
Hassan, Dr. Monazir  
Hazari, Shri Maheshwar  
Hooda, Shri Deepender Singh

Hussain, Shri Ismail  
Hussain, Shri Syed Shahnawaz  
Islam, Sk. Nurul .  
Jagannath, Dr. Manda  
Jagathrakshakan, Dr. S.  
Jain, Shri Pradeep  
Jaiswal, Dr. Sanjay  
Jaiswal, Shri Gorakh Prasad  
Jaiswal, Shri Shriprakash  
Jakhar, Shri Badri Ram  
Jardosh, Shrimati Darshana  
Jat, Shrimati Poonam Veljibhai  
Jatua, Shri Choudhury Mohan  
Jawale, Shri Haribhau  
Jayaprada, Shrimati  
Jena, Shri Mohan  
Jena, Shri Srikant  
\*Jigajinagi, Shri Ramesh  
Jindal, Shri Naveen  
Joshi, Dr. C.P.  
Joshi, Dr. Murli Manohar  
Joshi, Shri Kailash  
Joshi, Shri Mahesh  
Judev, Shri Dilip Singh  
Kachhadia, Shri Naranbhai  
Kamal Nath, Shri  
Karunakaran, Shri P.  
Karwaria, Shri Kapil Muni  
Kashyap, Shri Virender  
Kaswan, Shri Ram Singh

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\* Voted through slip.

Kataria, Shri Lalchand  
Kateel, Shri Nalin Kumar

Kaur, Shrimati Preet  
Khan, Shri Hassan  
Khandela, Shri Mahadeo Singh  
Kharge, Shri Mallikarjun  
Khatgaonkar, Shri Bhaskarrao Bapurao Patil  
Khatri, Dr. Nirmal  
Khursheed, Shri Salman  
Killi, Dr. Kruparani  
Koda, Shri Madhu  
Kowase, Shri Marotrao Sainuji  
Krishnasswamy, Shri M.  
Kumar, Shri Mithilesh  
Kumar, Shri P.  
Kumar, Shri Ramesh  
Kumar, Shri Shailendra  
Kumar, Shri Virendra  
Lakshmi, Shrimati Panabaka  
Lal, Shri Pakauri  
Lalu Prasad, Shri  
Lingam, Shri P.  
Mahajan, Shrimati Sumitra  
Mahant, Dr. Charan Das  
Maharaj, Shri Satpal  
Mahtab, Shri B.  
Majhi, Shri Pradeep  
Majumdar, Shri Prasanta Kumar  
Maken, Shri Ajay  
Malik, Shri Jitender Singh  
Malik, Shri Sakti Mohan  
Mandal, Shri Mangani Lal  
Mani, Shri Jose K.  
Manjhi, Shri Hari  
Meena, Dr. Kirodi Lal  
Meena, Shri Namoo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Govind Prasad

Mishra, Shri Mahabal

Misra, Shri Pinaki

Mitra, Shri Somen

Mohan, Shri P.C.

Mohapatra, Shri Sidhant

Moily, Shri M. Veerappa

Mondal, Dr. Tarun

Mukherjee, Shri Pranab

Munda, Shri Arjun

Munda, Shri Karia

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Napoleon, Shri D.

Naqvi, Shri Zafar Ali

Narah, Shrimati Rane

Narayanrao, Shri Sonawane Pratap

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Nirupam, Shri Sanjay

Noor, Kumari Mausam

Ola, Shri Sis Ram

**Owaisi, Shri Asaduddin**



Pakirappa, Shri S.  
Pal, Shri Jagdambika  
Pal, Shri Rajaram  
Pala, Shri Vincent H.  
Panda, Shri Baijayant  
Panda, Shri Prabodh  
Pandey, Dr. Vinay Kumar  
Pandey, Shri Gorakhnath  
Pandey, Shri Rakesh  
Pandey, Shri Ravindra Kumar  
Pangi, Shri Jayaram  
Paswan, Shri Kamlesh  
Patasani, Dr. Prasanna Kumar  
Patel, Shri Bal Kumar  
Patel, Shri Devji M.  
Patel, Shri Dinsha  
Patel, Shri Kishanbhai V.  
Patel, Shri Lalubhai Babubhai  
Patel, Shri Nathubhai Gomanbhai  
Patel, Shri Praful  
Patel, Shri Somabhai Gandadal Koli  
Patel, Shrimati Jayshreeben  
Pathak, Shri Harin  
Patil, Shri A.T. Nana  
Patil, Shri C.R.  
Patil, Shri Danve Raosaheb  
Patil, Shri Pratik  
Patle, Shrimati Kamla Devi  
Paul, Shri Tapas  
Pawar, Shri Sharad  
Pilot, Shri Sachin  
Potai, Shri Sohan  
Prabhakar, Shri Ponnam  
Pradhan, Shri Amarnath

Pradhan, Shri Nityananda  
Prasada, Shri Jitin  
Premdas, Shri  
Punia, Shri P. L.  
Purkayastha, Shri Kabindra  
Raghavan, Shri M.K.  
Raghavendra, Shri B.Y.  
Rai, Shri Prem Das  
Rajagopal, Shri L.  
Rajbhar, Shri Ramashankar  
Raju, Shri M.M. Pallam  
Rajukhedi, Shri Gajendra Singh  
Ramachandran, Shri Mullappally  
Ramasubbu, Shri S.S.  
Ramkishun, Shri  
Ramshankar, Prof.  
Rana, Shri Jagdish Singh  
Rana, Shri Rajendrasinh  
Rane, Shri Nilesh Narayan  
Rao, Dr. K.S.  
Rao, Shri Rayapati Sambasiva  
Rathwa, Shri Ramsinh  
Rawat, Shri Ashok Kumar  
Ray, Shri Bishnu Pada  
Ray, Shri Rudramadhab  
Reddy, Shri Anantha Venkatarami  
Reddy, Shri Gutha Sukhender  
Reddy, Shri K.R.G.  
Reddy, Shri M. Sreenivasulu  
\*Reddy, Shri Y.S. Jagan Mohan  
Riyan, Shri Baju Ban  
Roy, Shri Nripendra Nath  
Roy, Shrimati Shatabdi  
Ruala, Shri C.L.

Saha, Dr. Anup Kumar

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

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\* Voted through slip.

Sai, Shri Vishnu Dev

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shrimati Yashodhara Rajee

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

Shantha, Shrimati J.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shetkar, Shri Suresh Kumar

Shetti, Shri Raju

Shinde, Shri Sushilkumar

Shukla, Shri Balkrishna Khanderao

Sibal, Shri Kapil

Siddeshwara, Shri G.M.

Singh, Chaudhary Lal

Singh, Dr. Bhola

Singh, Dr. Raghuvansh Prasad  
Singh, Kunwar R.P.N.  
Singh, Shri Bhoopendra  
Singh, Shri Dushyant  
Singh, Shri Ganesh  
Singh, Shri Gopal  
Singh, Shri Ijyaraj  
Singh, Shri Jaswant  
Singh, Shri Jitendra  
Singh, Shri Mahabali  
Singh, Shri Murari Lal  
Singh, Shri Pashupati Nath  
Singh, Shri Radha Mohan  
Singh, Shri Rajiv Ranjan alias Lalan Singh  
Singh, Shri Rakesh  
Singh, Shri Ratan  
Singh, Shri Ravneet  
Singh, Shri Rewati Raman  
Singh, Shri Sukhdev  
Singh, Shri Uday  
Singh, Shri Virbhadra  
Singh, Shri Umashankar  
Singh, Shri Yashvir  
Singh, Rajkumari Ratna  
Singh, Shrimati Meena  
Singh, Shrimati Rajesh Nandini  
Singh Deo, Shri Kalikesh Narayan  
Singla, Shri Vijay Inder  
Sinha, Shri Yashwant  
Sircilla, Shri Rajaiah  
Sivaprasad, Dr. N.  
Sivasami, Shri C.  
Solanki, Dr. Kirit Premjibhai  
Solanki, Shri Bharatsinh

\*Solanki, Shri Makansingh  
Suklabaidya, Shri Lalit Mohan  
Suman, Shri Kabir  
Suresh, Shri Kodikkunnil  
Sushant, Dr. Rajan  
Swamy, Shri Janardhana  
Swaraj, Shrimati Sushma  
Tagore, Shri Manicka  
Takam, Shri Sanjoy  
Tamta, Shri Pradeep  
Tandon, Shrimati Annu  
Tanwar, Shri Ashok  
Taviad, Dr. Prabha Kishor  
Taware, Shri Suresh Kashinath  
Tewari, Shri Manish  
Thakur, Shri Anurag Singh  
Thambidurai, Dr. M.  
Tharoor, Dr. Shashi  
Thomas, Shri P.T.  
Tirath, Shrimati Krishna  
Tiwari, Shri Bhisma Shankar alias Kushal  
Tomar, Shri Narendra Singh  
Toppo, Shri Joseph  
Trivedi, Shri Dinesh

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\* Correected through slip for Ayes.

Tudu, Shri Laxman  
Udasi, Shri Shivkumar  
Upadhyay, Shrimati Seema  
Vardhan, Shri Harsh  
Vasava, Shri Mansukhbhai D.  
\*Venugopal, Dr. P.  
Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wakchaure, Shri Bhausahab Rajaram

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Akhilesh

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Anjankumar M.

Yadav, Shri Madhusudan

Yadav, Shri Mulayam Singh

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

## **NOES**

\*Solanki, Shri Makansingh

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\* Corrected through slip for Ayes

MADAM SPEAKER: Subject to correction\*, the result of the division is:

Ayes: 385

Noes: 1

Abstain: 1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the total Members present and voting.

The Bill is passed by the requisite majority, in accordance with the provisions of article 368 of the Constitution.

*The motion was adopted.*

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MADAM SPEAKER: The Lobbies may be opened.

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\*The following Members also recorded/corrected their votes through slips.

**Ayes 385** + S/Shri M. Anandan, Ramesh Jigajinagi, Y.S. Jagan Mohan Reddy, Makansingh Solanki and Dr. P. Venugopal =390

**Noes 1**- Shri Makansingh Solanki wrongly voted for Noes. Later on, he corrected through slip for Ayes =0

**Abstain 1**- Dr. P. Venugopal wrongly voted for Abstain. Later on, he corrected through slip for Ayes =0